



DOCUMENT INFORMATION

FILE NAME : Ch_VI_7

VOLUME : VOL-1

CHAPTER : Chapter VI. Narcotic Drugs and Psychotropic Substances

TITLE : 6.7 Convention for Limiting the Manufacture and Regulating
the Distribution of Narcotic Drugs Geneva, 13 July 1931 and
Lake Success, New York, 11 December 1946



UNITED NATIONS

NATIONS UNIES

Conference for the Limitation of the Manufacture of Narcotic Drugs

Geneva, 27 May - 13 July 1931

Convention for Limiting the Manufacture and Regulating
the Distribution of Narcotic Drugs, Protocol of Signature
and Final Act, amended by the Protocol signed at Lake
Success, New York, 11 December 1946



Conférence pour la limitation de la fabrication des stupéfiants

Genève, 27 mai - 13 juillet 1931

Convention pour limiter la fabrication et réglementer la dis-
tribution des stupéfiants, Protocole de signature et Acte final,
amendés par le Protocole signé à Lake Success, New-York,
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UNITED NATIONS PUBLICATIONS

Sales No.: 1947. XI. 6

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Genève, le 26 août 1931.

SOCIETE DES NATIONS

CONFERENCE POUR LA LIMITATION DE LA
FABRICATION DES STUPEFIANTS

(Genève, 27 mai-13 juillet 1931)

Convention pour limiter la fabrication et
réglementer la distribution des stupéfiants,
Protocole de signature
et Acte final.

LEAGUE OF NATIONS

CONFERENCE FOR THE LIMITATION OF THE
MANUFACTURE OF NARCOTIC DRUGS

(Geneva, May 27th-July 13th, 1931)

Convention for limiting the Manufacture and
regulating the Distribution of Narcotic Drugs,
Protocol of Signature
and Final Act.

**CONVENTION POUR LIMITER LA FABRI-
CATION ET REGLEMENTER LA DISTRIBU-
TION DES STUPEFIANTS**

Désirant compléter les dispositions des Conventions internationales de l'opium signées à La Haye le 23 janvier 1912 et à Genève le 19 février 1925, en rendant effective par voie d'accord international la limitation de la fabrication des stupéfiants aux besoins légitimes du monde pour les usages médicaux et scientifiques, et en réglementant leur distribution.

Ont décidé de conclure une Convention à cet effet, et ont désigné pour leurs plénipotentiaires:

Lesquels, après s'être communiqué leurs pleins pouvoirs, trouvés en bonne et due forme, sont convenus des dispositions suivantes:

CHAPITRE I. — DÉFINITIONS.

Article premier.

Sauf indication expresse contraire, les définitions ci-après s'appliquent à toutes les dispositions de la présente Convention:

1. Par "Convention de Genève", on entend la Convention internationale de l'opium signée à Genève le 19 février 1925.

2. Par "Drogues", on entend les drogues suivantes, qu'elles soient partiellement fabriquées ou entièrement raffinées:

Groupe I.

Sous-groupe (a):

i) La morphine et ses sels, y compris les préparations faites en partant directement de l'opium brut ou médicinal et contenant plus de 20% de morphine;

ii) La diacétylmorphine et les autres esters (éthers-sels) de la morphine et leurs sels;

iii) La cocaïne et ses sels, y compris les préparations faites en partant directement de la feuille de coca et contenant plus de 0,1% de cocaïne, tous les esters de l'ecgonine et leurs sels;

iv) La dihydrooxycodéinone (dont l'eucodal, nom déposé, est un sel), la dihydrocodéinone (dont le dicodide, nom déposé, est un sel), la dihydromorphinone (dont le dilaudide, nom déposé, est un sel), l'acétyldihydrocodéinone ou l'acétylodéméthylodihydrothébaïne (dont l'acédicone, nom déposé, est un sel), la dihydromorphine (dont le paramorfan, nom déposé, est un sel), leurs esters et les sels de l'une quelconque

**CONVENTION FOR LIMITING THE MANU-
FACTURE AND REGULATING THE DISTRIBU-
TION OF NARCOTIC DRUGS**

Desiring to supplement the provisions of the International Opium Conventions, signed at The Hague on January 23rd, 1912, and at Geneva on February 19th, 1925, by rendering effective by international agreement the limitation of the manufacture of narcotic drugs to the world's legitimate requirements for medical and scientific purposes and by regulating their distribution,

Have resolved to conclude a Convention for that purpose and have appointed as their Plenipotentiaries:

Who, having communicated to one another their full powers, found in good and due form, have agreed as follows:

CHAPTER I. — DEFINITIONS.

Article 1.

Except where otherwise expressly indicated, the following definitions shall apply throughout this Convention:

1. The term "Geneva Convention" shall denote the International Opium Convention signed at Geneva on February 19th, 1925.

2. The term "the drugs" shall denote the following drugs whether partly manufactured or completely refined:

Group I.

Sub-group (a):

(i) Morphine and its salts, including preparations made directly from raw or medicinal opium and containing more than 20 per cent of morphine;

(ii) Diacetylmorphine and the other esters of morphine and their salts;

(iii) Cocaine and its salts, including preparations made direct from the coca leaf and containing more than 0.1 per cent of cocaine, all the esters of ecgonine and their salts;

(iv) Dihydrohydroxycodéinone (of which the substance registered under the name of eucodal is a salt); dihydrocodeinone (of which the substance registered under the name of dicodide is a salt), dihydromorphinone (of which the substance registered under the name of dilaudide is a salt), acetyldihydrocodeinone or acetyldéméthylodihydrothébaïne (of which the substance registered under the name of acédi-

de ces substances et leurs esters, la N-oxymorphine (géomorphine, nom déposé), les composés N-oxymorphiniques, ainsi que les autres composés morphiniques à azote pentavalent.

Sous-groupe (b) :

L'ecgonine, la thébaïne et leurs sels, les éthers-oxydes de la morphine, tels que la benzylmorphine, et leurs sels, à l'exception de la méthylmorphine (codéine), de l'éthylmorphine et de leurs sels.

Groupe II.

La méthylmorphine (codéine), l'éthylmorphine et leurs sels.

Les substances mentionnées dans le présent paragraphe seront considérées comme "drogues", même lorsqu'elles seront produites par voie synthétique.

Les termes "Groupe I" et "Groupe II" désignent respectivement les groupes I et II du présent paragraphe.

3. Par "opium brut", on entend le suc coagulé spontanément, obtenu des capsules du pavot somnifère (*Papaver somniferum L.*) et n'ayant subi que les manipulations nécessaires à son emballage et à son transport, quelle que soit sa teneur en morphine.

Par "opium médicinal", on entend l'opium qui a subi les préparations nécessaires pour son adaptation à l'usage médical, soit en poudre ou granulé, soit en forme de mélange avec des matières neutres, selon les exigences de la pharmacopée.

Par "morphine", on entend le principal alcaloïde de l'opium ayant la formule chimique $C^{17}H^{19}O^4N$.

Par "diacétylmorphine", on entend la diacétylmorphine (diamorphine, héroïne) ayant la formule $C^{21}H^{23}O^6N$ ($C^{17}H^{17}(C^2H^3O)^2O^4N$).

Par "feuille de coca", on entend la feuille de l'*Erythroxylon Coca* Lamarck, de l'*Erythroxylon novo-granatense* (Morris) Hieronymus et de leurs variétés, de la famille des Erythroxylacées, et la feuille d'autres espèces de ce genre dont la cocaïne pourrait être extraite directement ou obtenue par transformation chimique.

Par "cocaïne", on entend l'éther méthylique de la benzoylécgonine lévogyre ($[\alpha]_D^{20} = -16^{\circ}4$ en solution chloroformique à 20%) ayant la formule $C^{17}H^{21}O^4N$.

Par "ecgonine", on entend l'ecgonine lévogyre ($[\alpha]_D^{20} = -45^{\circ}6$ en solution aqueuse à 5%) ayant la formule $C^8H^{13}O^3N.H^2O$, et tous les dérivés de cette ecgonine qui pourraient servir industriellement à sa régénération.

cone is a salt); dihydromorphine (of which the substance registered under the name of paramorfan is a salt), their esters and the salts of any of these substances and of their esters, morphine-N-oxide (registered trade name genomorphine), also the morphine-N-oxide derivatives, and the other pentavalent nitrogen morphine derivatives.

Sub-group (b) :

Ecgonine, thebaine and their salts, benzylmorphine and the other ethers of morphine, and their salts, except methylmorphine (codeine), ethylmorphine and their salts.

Group II.

Methylmorphine (codeine), ethylmorphine and their salts.

The substances mentioned in this paragraph shall be considered as drugs even if produced by a synthetic process.

The terms "Group I" and "Group II" shall respectively denote Groups I and II of this paragraph.

3. "Raw opium" means the spontaneously coagulated juice obtained from the capsules of the *Papaver somniferum L.*, which has only been submitted to the necessary manipulations for packing and transport, whatever its content of morphine.

"Medicinal opium" means raw opium which has undergone the processes necessary to adapt it for medicinal use in accordance with the requirements of the national pharmacopœia, whether in powder form or granulated or otherwise or mixed with neutral materials.

"Morphine" means the principal alkaloid of opium having the chemical formula $C_{17}H_{19}O_4N$.

"Diacetylmorphine" means diacetylmorphine (diamorphine, heroin) having the formula $C_{21}H_{23}O_6N$ ($C_{17}H_{17}(C_2H_3O)_2O_4N$).

"Coca leaf" means the leaf of the *Erythroxylon Coca* Lamarck and the *Erythroxylon novo-granatense* (Morris) Hieronymus and their varieties, belonging to the family of Erythroxylaceæ and the leaf of other species of this genus from which it may be found possible to extract cocaine, either directly or by chemical transformation.

"Cocaine" means methyl-benzoyl laevo-ecgonine ($[\alpha]_D^{20} = -16^{\circ}4$ in 20 per cent solution of chloroform) of which the formula is $C_{17}H_{21}O_4N$.

"Ecgonine" means laevo-ecgonine ($[\alpha]_D^{20} = -45^{\circ}6$ in 5 per cent solution of water), of which the formula is $C_8H_{13}O_3N.H_2O$, and all the derivatives of laevo-ecgonine which might serve industrially for its recovery.

Les "drogues" ci-après sont définies par leurs formules chimiques comme suit :

Dihydrooxycodéine
 $C^{18}H^{21}O^4N$
 Dihydrocodéine
 $C^{18}H^{21}O^3N$
 Dihydromorphine
 $C^{17}H^{19}O^3N$
 Acétyldihydrocodéine ou
 Acétyldéméthylodihydrothébaïne
 $C^{20}H^{23}O^4N (C^{18}H^{20}(C^2H^3O)O^3N)$
 Dihydromorphine
 $C^{17}H^{19}O^3N$
 N-oxymorphine
 $C^{17}H^{19}O^4N$
 Thébaïne
 $C^{19}H^{21}O^3N$
 Méthylmorphine (codéine)
 $C^{18}H^{21}O^3N (C^{17}H^{19}(CH^3O)O^3N)$
 Éthylmorphine
 $C^{19}H^{23}O^3N (C^{17}H^{19}(C^2H^5O)O^3N)$
 Benzylmorphine
 $C^{21}H^{25}O^3N (C^{17}H^{19}(C^4H^7O)O^3N)$

4. Par "fabrication", on entend aussi le raffinage.

Par "transformation", on entend la transformation d'une "drogue" par voie chimique, excepté la transformation des alcaloïdes en leurs sels.

Lorsqu'une des "drogues" est transformée en une autre "drogue", cette opération est considérée comme une transformation par rapport à la première "drogue" et comme une fabrication par rapport à la deuxième.

Par "évaluations", on entend les évaluations fournies conformément aux articles 2 à 5 de la présente Convention et, sauf indication contraire du contexte, y compris les évaluations supplémentaires.

Le terme "stocks de réserve", dans le cas d'une "drogue" quelconque, désigne les stocks requis

- i) Pour la consommation intérieure normale du pays ou du territoire où ils sont maintenus,
- ii) Pour la transformation dans ce pays ou dans ce territoire, et
- iii) Pour l'exportation.

Le terme "stocks d'Etat", dans le cas d'une "drogue" quelconque, indique les stocks maintenus sous le contrôle de l'Etat, pour l'usage de l'Etat et pour faire face à des circonstances exceptionnelles.

Sauf indication contraire du contexte, le mot "exportation" est considéré comme comprenant la réexportation.

CHAPITRE II. — EVALUATIONS.

Article 2.

1. Les Hautes Parties contractantes fourniront annuellement au Comité central permanent, institué par le chapitre VI de la Convention de

The following drugs are defined by their chemical formulæ as set out below :

Dihydrohydrooxycodéine
 $C_{18}H_{21}O_4N$
 Dihydrocodéine
 $C_{18}H_{21}O_3N$
 Dihydromorphine
 $C_{17}H_{19}O_3N$
 Acétyldihydrocodéine or
 Acetyldemethylodihydrothebaine
 $C_{20}H_{23}O_4N (C_{18}H_{20}(C_2H_3O)O_3N)$
 Dihydromorphine
 $C_{17}H_{19}O_3N$
 Morphine-N-Oxide
 $C_{17}H_{19}O_4N$
 Thebaine
 $C_{19}H_{21}O_3N$
 Méthylmorphine (codeine)
 $C_{18}H_{21}O_3N (C_{17}H_{19}(CH_3O)O_3N)$
 Éthylmorphine
 $C_{19}H_{23}O_3N (C_{17}H_{19}(C_2H_5O)O_3N)$
 Benzylmorphine
 $C_{21}H_{25}O_3N (C_{17}H_{19}(C_4H_7O)O_3N)$

4. The term "manufacture" shall include any process of refining.

The term "conversion" shall denote the transformation of a drug by a chemical process, with the exception of the transformation of alkaloids into their salts.

When one of the drugs is converted into another of the drugs this operation shall be considered as conversion in relation to the first-mentioned drug and as manufacture in relation to the other.

The term "estimates" shall denote estimates furnished in accordance with Articles 2 to 5 of this Convention and, unless the context otherwise requires, shall include supplementary estimates.

The term "reserve stocks" in relation to any of the drugs shall denote the stocks required

- (i) For the normal domestic consumption of the country or territory in which they are maintained,
- (ii) For conversion in that country or territory, and
- (iii) For export.

The term "Government stocks" in relation to any of the drugs shall denote stocks kept under Government control for the use of the Government and to meet exceptional circumstances.

Except where the context otherwise requires, the term "export" shall be deemed to include re-export.

CHAPTER II. — ESTIMATES.

Article 2.

1. Each High Contracting Party shall furnish annually, for each of the drugs in respect of each of his territories to which this Convention ap-

Genève, pour chaque drogue et pour chacun de leurs territoires auxquels s'applique la présente Convention, des évaluations conformes aux dispositions de l'article 5 de la présente Convention.

2. Lorsqu'une Haute Partie contractante n'aura pas fourni d'évaluations pour l'un quelconque de ses territoires auxquels la présente Convention s'applique, à la date prévue à l'article 5, paragraphe 4, ladite évaluation sera établie dans la mesure du possible par l'organe de contrôle prévu à l'article 5, paragraphe 6.

3. Le Comité central permanent demandera pour les pays ou territoires auxquels la présente Convention ne s'applique pas, des évaluations établies conformément aux stipulations de la présente Convention. Si, pour l'un quelconque de ces pays ou territoires, il n'est pas fourni d'évaluation, l'Organe de contrôle en établira lui-même dans la mesure du possible.

Article 3.

Toute Haute Partie contractante pourra fournir, si c'est nécessaire, pour une année quelconque et pour l'un quelconque de ses territoires, des évaluations supplémentaires pour ce territoire pour ladite année, en exposant les raisons qui les justifient.

Article 4.

1. Toute évaluation fournie conformément aux articles précédents se rapportant à l'une quelconque des "drogues" requises pour la consommation intérieure du pays ou du territoire pour lequel elle est établie, sera fondée uniquement sur les besoins médicaux et scientifiques de ce pays ou de ce territoire.

2. Les Hautes Parties contractantes pourront, en dehors des stocks de réserve, constituer et maintenir des stocks d'Etat.

Article 5.

1. Les évaluations prévues aux articles 2 à 4 de la présente Convention devront être établies selon le modèle qui sera prescrit de temps à autre par le Comité central permanent et communiqué par les soins de ce Comité à tous les Membres de l'Organisation des Nations Unies et aux Etats non membres mentionnés à l'article 28.

2. Pour chacune des "drogues", soit sous la forme d'alcaloïdes ou sels ou de préparations d'alcaloïdes ou sels, pour chaque année et pour chaque pays ou territoire, les évaluations devront indiquer:

a) La quantité nécessaire pour être utilisée comme telle pour les besoins médicaux et scientifiques, y compris la quantité requise pour la fabrication des préparations pour l'exportation desquelles les autorisations d'exportation ne sont pas requises, que ces préparations soient destinées à la consommation intérieure ou à l'exportation;

plies, to the Permanent Central Board, constituted under Chapter VI of the Geneva Convention, estimates in accordance with the provisions of Article 5 of this Convention.

2. In the event of any High Contracting Party failing to furnish, by the date specified in paragraph 4 of Article 5, an estimate in respect of any of his territories to which this Convention applies, an estimate will, so far as possible, be furnished by the Supervisory Body specified in paragraph 6 of Article 5.

3. The Permanent Central Board shall request estimates for countries or territories to which this Convention does not apply to be made in accordance with the provisions of this Convention. If for any such country estimates are not furnished, the Supervisory Body shall itself, as far as possible, make the estimate.

Article 3.

Any High Contracting Party may, if necessary, in any year furnish in respect of any of his territories supplementary estimates for that territory for that year with an explanation of the circumstances which necessitate such supplementary estimates.

Article 4.

1. Every estimate furnished in accordance with the preceding Articles, so far as it relates to any of the drugs required for domestic consumption in the country or territory in respect of which it is made, shall be based solely on the medical and scientific requirements of that country or territory.

2. The High Contracting Parties may, in addition to reserve stocks, create and maintain Government stocks.

Article 5.

1. Each estimate provided for in Articles 2 to 4 of this Convention shall be in the form from time to time prescribed by the Permanent Central Board and communicated by the Board to all the Members of the United Nations and to the non-member States mentioned in Article 28.

2. Every estimate shall show for each country or territory for each year in respect of each of the drugs whether in the form of the alkaloid or salts or of preparations of the alkaloids or salts:

(a) The quantity necessary for use as such for medical and scientific needs, including the quantity required for the manufacture of preparations for the export of which export authorisations are not required, whether such preparations are intended for domestic consumption or for export;

b) La quantité nécessaire aux fins de transformation, tant pour la consommation intérieure que pour l'exportation;

c) Les stocks de réserve que l'on désire maintenir;

d) La quantité requise pour l'établissement et le maintien des stocks d'Etat, ainsi qu'il est prévu à l'article 4.

Par total des évaluations pour chaque pays ou territoire, on entend la somme des quantités spécifiées sous les alinéas a) et b) du présent paragraphe augmentée des quantités qui peuvent être nécessaires pour porter les stocks des réserves et les stocks d'Etat au niveau désiré, ou déduction faite de toute quantité dont ces stocks pourraient dépasser ce niveau. Il ne sera tenu compte, toutefois, de ces augmentations ou de ces diminutions que pour autant que les Hautes Parties contractantes intéressées auront fait parvenir en temps utile au Comité central permanent les évaluations nécessaires.

3. Chaque évaluation sera accompagnée d'un exposé de la méthode employée pour calculer les différentes quantités qui y seront inscrites. Si les quantités calculées comportent une marge tenant compte des fluctuations possibles de la demande, l'évaluation devra préciser le montant de la marge ainsi prévue. Il est entendu que, dans le cas de l'une quelconque des "drogues" qui sont ou peuvent être comprises dans le groupe II, il peut être nécessaire de laisser une marge plus large que pour les autres "drogues".

4. Toutes les évaluations devront parvenir au Comité central permanent au plus tard le 1er août de l'année qui précédera celle pour laquelle l'évaluation aura été établie.

5. Les évaluations supplémentaires devront être adressées au Comité central permanent dès leur établissement.

6. Les évaluations seront examinées par un Organe de contrôle comprenant quatre membres. L'Organisation mondiale de la santé nommera deux membres et la Commission des stupéfiants du Conseil économique et social ainsi que le Comité central permanent nommeront chacun un membre.

Le Secrétariat de l'Organe de contrôle sera assuré par le Secrétaire général de l'Organisation des Nations Unies en s'assurant la collaboration étroite du Comité central permanent.

Pour tout pays ou territoire pour lequel une évaluation aura été fournie, l'Organe de contrôle pourra demander, sauf en ce qui concerne les besoins de l'Etat, toute indication ou précision supplémentaire qu'il jugera nécessaire, soit pour compléter l'évaluation, soit pour expliquer les indications qui y figurent; à la suite des renseignements ainsi recueillis, il pourra modifier les évaluations avec le consentement de l'Etat inté-

(b) The quantity necessary for the purpose of conversion, whether for domestic consumption or for export;

(c) The amount of the reserve stocks which it is desired to maintain;

(d) The quantity required for the establishment and maintenance of any Government stocks as provided for in Article 4.

The total of the estimates for each country or territory shall consist of the sum of the amounts specified under (a) and (b) of this paragraph with the addition of any amounts which may be necessary to bring the reserve stocks and the Government stocks up to the desired level, or after deduction of any amounts by which those stocks may exceed that level. These additions or deductions shall, however, not be taken into account except in so far as the High Contracting Parties concerned shall have forwarded in due course the necessary estimates to the Permanent Central Board.

3. Every estimate shall be accompanied by a statement explaining the method by which the several amounts shown in it have been calculated. If these amounts are calculated so as to include a margin allowing for possible fluctuations in demand, the estimates must indicate the extent of the margin so included. It is understood that in the case of any of the drugs which are or may be included in Group II, a wider margin may be necessary than in the case of the other drugs.

4. Every estimate shall reach the Permanent Central Board not later than August 1st in the year preceding that in respect of which the estimate is made.

5. Supplementary estimates shall be sent to the Permanent Central Board immediately on their completion.

6. The estimates will be examined by a Supervisory Body consisting of four members. The World Health Organization shall appoint two members and the Commission on Narcotic Drugs of the Economic and Social Council and the Permanent Central Board shall each appoint one member.

The Secretariat of the Supervisory Body shall be provided by the Secretary-General of the United Nations who will ensure close collaboration with the Permanent Central Board.

The Supervisory Body may require any further information or details, except as regards requirements for Government purposes, which it may consider necessary, in respect of any country or territory on behalf of which an estimate has been furnished in order to make the estimate complete or to explain any statement made therein, and may, with the consent of the Government concerned, amend any estimate in ac-

ressé. Dans le cas de l'une quelconque des "drogues" qui sont ou peuvent être comprises dans le groupe II, une déclaration sommaire sera suffisante.

7. Après avoir examiné, conformément au paragraphe 6 ci-dessus, les évaluations fournies et après avoir fixé, conformément à l'article 2, les évaluations pour les pays ou territoires pour lesquels il n'en aura pas été fourni, l'Organe de contrôle adressera, par l'entremise du Secrétaire général de l'Organisation des Nations Unies et au plus tard le 15 décembre de chaque année, à tous les Membres de l'Organisation des Nations Unies et aux Etats non membres mentionnés à l'article 28 un état contenant les évaluations pour chaque pays ou territoire; cet état sera accompagné, pour autant que l'Organe de contrôle le jugera nécessaire, d'un exposé des explications fournies ou demandées, conformément au paragraphe 6 ci-dessus, et de toutes observations que l'Organe de contrôle tiendrait à présenter relativement à toute évaluation, explication ou demande d'explication.

8. Toute évaluation supplémentaire communiquée au Comité central permanent au cours de l'année doit être traitée sans délai par l'Organe de contrôle suivant la procédure spécifiée aux paragraphes 6 et 7 ci-dessus.

CHAPITRE III. — LIMITATION DE LA FABRICATION.

Article 6.

1. Il ne sera fabriqué dans aucun pays ou territoire, au cours d'une année quelconque, de quantité d'une "drogue" quelconque supérieure au total des quantités suivantes:

a) La quantité requise, dans les limites des évaluations pour ce pays ou ce territoire, pour cette année, pour être utilisée comme telle pour ses besoins médicaux et scientifiques, y compris la quantité requise pour la fabrication des préparations pour l'exportation desquelles les autorisations d'exportation ne sont pas requises, que ces préparations soient destinées à la consommation intérieure ou à l'exportation;

b) La quantité requise dans les limites des évaluations pour ce pays ou ce territoire, pour cette année, aux fins de transformation, tant pour la consommation intérieure que pour l'exportation;

c) La quantité qui pourra être requise par ce pays ou ce territoire, pour l'exécution, au cours de l'année, des commandes destinées à l'exportation et effectuées conformément aux dispositions de la présente Convention;

d) La quantité éventuellement requise par ce pays ou territoire pour maintenir les stocks

concordance with any information or details so obtained. It is understood that in the case of any of the drugs which are or may be included in Group II a summary statement shall be sufficient.

7. After examination by the Supervisory Body as provided in paragraph 6 above of the estimates furnished, and after the determination by that Body as provided in Article 2 of the estimates for each country or territory on behalf of which no estimates have been furnished, the Supervisory Body shall forward, not later than December 15th in each year, through the intermediary of the Secretary-General of the United Nations, to all the Members of the United Nations and non-member States referred to in Article 28, a statement containing the estimates for each country or territory, and, so far as the Supervisory Body may consider necessary, an account of any explanations given or required in accordance with paragraph 6 above, and any observations which the Supervisory Body may desire to make in respect of any such estimate or explanation, or request for an explanation.

8. Every supplementary estimate sent to the Permanent Central Board in the course of the year shall be dealt with without delay by the Supervisory Body in accordance with the procedure specified in paragraphs 6 and 7 above.

CHAPTER III.—LIMITATION OF MANUFACTURE.

Article 6.

1. There shall not be manufactured in any country or territory in any one year a quantity of any of the drugs greater than the total of the following quantities:

(a) The quantity required within the limits of the estimates for that country or territory for that year for use as such for its medical and scientific needs including the quantity required for the manufacture of preparations for the export of which export authorisations are not required, whether such preparations are intended for domestic consumption or for export;

(b) The quantity required within the limits of the estimate for that country or territory for that year for conversion, whether for domestic consumption or for export;

(c) Such quantity as may be required by that country or territory for the execution during the year of orders for export in accordance with the provisions of this Convention;

(d) The quantity, if any, required by that country or territory for the purpose of main-

de réserve au niveau spécifié dans les évaluations de l'année envisagée;

e) La quantité éventuellement requise pour maintenir les stocks d'Etat au niveau spécifié dans les évaluations de l'année envisagée.

2. Il est entendu que si, à la fin d'une année, une Haute Partie contractante constate que la quantité fabriquée dépasse le total des quantités spécifiées ci-dessus, compte tenu des déductions prévues à l'article 7, premier alinéa, cet excédent sera déduit de la quantité qui doit être fabriquée au cours de l'année suivante. En transmettant leurs statistiques annuelles au Comité central permanent, les Hautes Parties contractantes donneront les raisons de ce dépassement.

Article 7.

Pour chaque "drogue", il sera déduit de la quantité dont la fabrication est autorisée, conformément à l'article 6, au cours d'une année quelconque, dans un pays ou territoire quelconque:

i) Toute quantité de la "drogue" importée, y compris ce qui aurait été retourné et déduction faite de ce qui aurait été réexporté;

ii) Toute quantité de ladite "drogue" saisie et utilisée comme telle pour la consommation intérieure ou la transformation.

S'il est impossible d'effectuer pendant l'exercice en cours l'une des déductions susmentionnées, toute quantité demeurant en excédent à la fin de l'exercice sera déduite des évaluations de l'année suivante.

Article 8.

La quantité d'une "drogue" quelconque, importée ou fabriquée dans un pays ou territoire aux fins de transformation, conformément aux évaluations de ce pays ou de ce territoire, devra être utilisée, si possible, en totalité à cet effet pendant la période visée par l'évaluation.

Toutefois, s'il est impossible d'utiliser ainsi la quantité totale dans la période en question, la fraction demeurant inutilisée à la fin de l'année sera déduite des évaluations de l'année suivante pour ce pays ou ce territoire.

Article 9.

Si, au moment où toutes les dispositions de la présente Convention deviendront applicables, les stocks d'une "drogue" existant à ce moment dans un pays ou territoire dépassent le montant des stocks de réserve de cette "drogue" que ce pays ou territoire désire maintenir, conformément à ses évaluations, cet excédent sera déduit de la quantité qui, normalement, pourrait être fabriquée ou importée, selon le cas, au cours de l'année, conformément aux dispositions de la présente Convention.

Si cette procédure n'est pas appliquée, le gou-

vernement maintiendra les stocks de réserve au niveau spécifié dans les évaluations de l'année envisagée;

(e) The quantity, if any, required for the purpose of maintaining the Government stocks at the level specified in the estimates for that year.

2. It is understood that, if at the end of any year, any High Contracting Party finds that the amount manufactured exceeds the total of the amounts specified above, less any deductions made under Article 7, paragraph 1, such excess shall be deducted from the amount to be manufactured during the following year. In forwarding their annual statistics to the Permanent Central Board, the High Contracting Parties shall give the reasons for any such excess.

Article 7.

There shall be deducted from the total quantity of each drug permitted under Article 6 to be manufactured in any country or territory during any one year:

(i) Any amounts of that drug imported including any returned deliveries of the drug, less quantities re-exported.

(ii) Any amounts of the drug seized and utilised as such for domestic consumption or for conversion.

If it should be impossible to make any of the above deductions during the course of the current year, any amounts remaining in excess at the end of the year shall be deducted from the estimates for the following year.

Article 8.

The full amount of any of the drugs imported into or manufactured in any country or territory for the purpose of conversion in accordance with the estimates for that country or territory shall, if possible, be utilised for that purpose within the period for which the estimate applies.

In the event, however, of it being impossible to utilise the full amount for that purpose within the period in question, the portion remaining unused at the end of the year shall be deducted from the estimates for that country or territory for the following year.

Article 9.

If at the moment when all the provisions of the Convention shall have come into force, the then existing stocks of any of the drugs in any country or territory exceed the amount of the reserve stocks of that drug, which, according to the estimates for that country or territory, it is desired to maintain, such excess shall be deducted from the quantity which, during the year, could ordinarily be imported or manufactured as the case may be under the provisions of this Convention.

Alternatively, the excess stocks existing at the

vernement prendra en charge les stocks en excédent existant au moment où toutes les dispositions de la présente Convention deviendront applicables. Le gouvernement n'en délivrera, à certains intervalles, que les quantités qui peuvent être délivrées, conformément à la Convention. Toutes les quantités ainsi délivrées au cours de l'année seront déduites de la quantité totale destinée à être fabriquée ou importée, selon le cas, au cours de cette même année.

CHAPITRE IV. — INTERDICTIONS ET RESTRICTIONS.

Article 10.

1. Les Hautes Parties contractantes interdiront l'exportation de leurs territoires de la diacétylmorphine et de ses sels, ainsi que des préparations contenant de la diacétylmorphine ou ses sels.

2. Toutefois, sur demande émanant du gouvernement d'un pays où la diacétylmorphine n'est pas fabriquée, toute Haute Partie contractante pourra autoriser l'exportation à destination de ce pays des quantités de diacétylmorphine, de ses sels et des préparations contenant de la diacétylmorphine ou ses sels, qui sont nécessaires pour les besoins médicaux et scientifiques de ce pays, à la condition que cette demande soit accompagnée d'un certificat d'importation et soit adressée à l'administration officielle indiquée dans le certificat.

3. Toutes les quantités ainsi importées seront distribuées par le gouvernement du pays importateur et sous sa responsabilité.

Article 11.

1. Le commerce et la fabrication commerciale de tout produit dérivé de l'un des alcaloïdes phénanthrènes de l'opium ou des alcaloïdes ecgoniniques de la feuille de coca, qui ne sera pas utilisé à la date de ce jour pour des besoins médicaux ou scientifiques, ne pourront être permis dans un pays ou territoire quelconque que si la valeur médicale ou scientifique de ce produit a été constatée d'une manière jugée probante par le gouvernement intéressé.

Dans ce cas, à moins que le gouvernement ne décide que le produit en question n'est pas susceptible d'engendrer la toxicomanie ou d'être converti en un produit susceptible d'engendrer la toxicomanie, les quantités dont la fabrication est autorisée ne devront pas, dans l'attente des décisions mentionnées ci-après, dépasser le total des besoins intérieurs du pays ou du territoire pour des fins médicales et scientifiques et la quantité nécessaire pour satisfaire aux commandes d'exportation, et les dispositions de la présente Convention seront appliquées audit produit.

2. La Haute Partie contractante qui autorisera le commerce ou la fabrication commerciale

moment when all the provisions of the Convention shall have come into force shall be taken possession of by the Government and released from time to time in such quantities only as may be in conformity with the present Convention. Any quantities so released during any year shall be deducted from the total amount to be manufactured or imported as the case may be during that year.

CHAPTER IV. — PROHIBITIONS AND RESTRICTIONS.

Article 10.

1. The High Contracting Parties shall prohibit the export from their territories of diacetylmorphine, its salts, and preparations containing diacetylmorphine, or its salts.

2. Nevertheless, on the receipt of a request from the Government of any country in which diacetylmorphine is not manufactured, any High Contracting Party may authorise the export to that country of such quantities of diacetylmorphine, its salts, and preparations containing diacetylmorphine or its salts, as are necessary for the medical and scientific needs of that country, provided that the request is accompanied by an import certificate and is consigned to the Government Department indicated in the certificate.

3. Any quantities so imported shall be distributed by and on the responsibility of the Government of the importing country.

Article 11.

1. No trade in or manufacture for trade of any product obtained from any of the phenanthrene alkaloids of opium or from the ecgonine alkaloids of the coca leaf, not in use on this day's date for medical or scientific purposes shall take place in any country or territory unless and until it has been ascertained to the satisfaction of the Government concerned that the product in question is of medical or scientific value.

In this case (unless the Government determines that such product is not capable of producing addiction or of conversion into a product capable of producing addiction) the quantities permitted to be manufactured, pending the decision hereinafter referred to, shall not exceed the total of the domestic requirements of the country or territory for medical and scientific needs, and the quantity required for export orders and the provisions of this Convention shall apply.

2. Any High Contracting Party permitting trade in or manufacture for trade of any such

d'un de ces produits, en avisera immédiatement le Secrétaire général de l'Organisation des Nations Unies, qui communiquera cette notification aux autres Hautes Parties contractantes et à l'Organisation mondiale de la santé.

3. L'Organisation mondiale de la santé, prenant l'avis du Comité d'experts nommé par elle, décidera si le produit dont il s'agit peut engendrer la toxicomanie (et doit être assimilé de ce fait aux "drogues" mentionnées dans le sous-groupe (a) du groupe I) ou s'il peut être transformé en une de ces mêmes drogues (et être, de ce fait, assimilé aux "drogues" mentionnées dans le sous-groupe (b) du groupe I ou dans le groupe II).

4. Si l'Organisation mondiale de la santé, prenant l'avis du Comité d'experts nommé par elle, décide que, sans être une "drogue" susceptible d'engendrer la toxicomanie, le produit dont il s'agit peut être transformé en une telle "drogue", la question de savoir si la dite "drogue" rentre dans le sous-groupe (b) du groupe I ou dans le groupe II, sera soumise pour décision à un Comité de trois experts qualifiés pour en examiner les aspects scientifiques et techniques. Deux de ces experts seront désignés respectivement par le gouvernement intéressé et par la Commission des stupéfiants du Conseil économique et social, le troisième sera désigné par les deux précités.

5. Toute décision prise conformément aux deux paragraphes précédents sera portée à la connaissance du Secrétaire général de l'Organisation des Nations Unies, qui la communiquera à tous les Membres de l'Organisation et aux Etats non membres mentionnés à l'article 28.

6. S'il résulte de ces décisions que le produit en question peut engendrer la toxicomanie ou peut être transformé en une "drogue" susceptible de l'engendrer, les Hautes Parties contractantes, dès la réception de la communication du Secrétaire général de l'Organisation des Nations Unies, soumettront ladite "drogue" au régime prévu par la présente Convention, suivant qu'elle sera comprise dans le groupe I ou dans le groupe II.

7. Sur la demande de toute Haute Partie contractante adressée au Secrétaire général de l'Organisation des Nations Unies, toute décision de cette nature pourra être révisée à la lumière de l'expérience acquise et conformément à la procédure indiquée ci-dessus.

Article 12.

1. L'importation ou l'exportation d'une "drogue" quelconque, en provenance ou à destination du territoire d'une Haute Partie contrac-

product to be commenced, shall immediately send a notification to that effect to the Secretary-General of the United Nations, who shall advise the other High Contracting Parties and the World Health Organization.

3. The World Health Organization, acting on the advice of an expert committee appointed by it, will thereupon decide whether the product in question is capable of producing addiction (and is in consequence assimilable to the drugs mentioned in sub-group (a) of Group I), or whether it is convertible into such a drug (and is in consequence assimilable to the drugs mentioned in sub-group (b) of Group I or in Group II).

4. In the event of the World Health Organization, on the advice of the expert committee appointed by it, deciding that the product is not itself a drug capable of producing addiction, but is convertible into such a drug, the question whether the drug in question shall fall under sub-group (b) of Group I or under Group II shall be referred for decision to a body of three experts competent to deal with the scientific and technical aspects of the matter, of whom one member shall be selected by the Government concerned, one by the Commission on Narcotic Drugs of the Economic and Social Council, and the third by the two members so selected.

5. Any decision arrived at in accordance with the two preceding paragraphs shall be notified to the Secretary-General of the United Nations, who will communicate it to all States Members of the United Nations and the non-member States mentioned in Article 28.

6. If the decisions are to the effect that the product in question is capable of producing addiction or is convertible into a drug capable of producing addiction, the High Contracting Parties will, upon receipt of the communication from the Secretary-General of the United Nations, apply to the drug the appropriate régime laid down in the present Convention according as to whether it falls under Group I or under Group II.

7. Any such decisions may be revised, in accordance with the foregoing procedure, in the light of further experience, on an application addressed by any High Contracting Party to the Secretary-General of the United Nations.

Article 12.

1. No import of any of the drugs into the territories of any High Contracting Party or export from those territories shall take place

tante, ne pourront être effectuées que conformément aux dispositions de la présente Convention.

2. Les importations d'une "drogue" quelconque, dans un pays ou territoire quelconque et pour une année quelconque, ne pourront excéder le total des évaluations définies à l'article 5 et de la quantité exportée de ce pays ou territoire pendant la même année, déduction faite de la quantité fabriquée dans le pays ou territoire pendant la même année.

CHAPITRE V. — CONTRÔLE.

Article 13.

1. a) Les Hautes Parties contractantes appliqueront à toutes les "drogues" du groupe I les dispositions de la Convention de Genève, dont celle-ci prévoit l'application aux substances spécifiées à son article 4 (ou des dispositions équivalentes). Les Hautes Parties contractantes appliqueront aussi ces dispositions aux préparations de la morphine et cocaïne visées à cet article 4 et à toutes les préparations des autres "drogues" du groupe I, sauf les préparations qui peuvent être soustraites au régime de la Convention de Genève, conformément à l'article 8 de cette Convention.

b) Les Hautes Parties contractantes appliqueront aux solutions ou dilutions de morphine ou de cocaïne, ou de leurs sels, dans une substance inerte, liquide ou solide, et contenant 0,2% ou moins de morphine ou 0,1% ou moins de cocaïne, le même traitement qu'aux préparations contenant un pourcentage plus élevé.

2. Les Hautes Parties contractantes appliqueront aux "drogues" qui sont ou qui peuvent être comprises dans le groupe II les dispositions suivantes de la Convention de Genève ou des dispositions équivalentes:

a) Les dispositions des articles 6 et 7, en tant qu'elles s'appliquent à la fabrication, à l'importation, à l'exportation et au commerce de gros de ces "drogues";

b) Les dispositions du chapitre V, sauf en ce qui concerne les compositions qui contiennent l'une de ces "drogues" et qui se prêtent à une application thérapeutique normale;

c) Les dispositions des alinéas 1b), c) et e) et de l'alinéa 2 de l'article 22, étant entendu:

i) Que les statistiques des importations et des exportations pourront être envoyées annuellement et non trimestriellement, et

ii) Que l'alinéa 1b) et l'alinéa 2 de l'article 22 ne seront pas applicables aux préparations qui contiennent ces "drogues".

Article 14.

1. Les gouvernements qui auront délivré une autorisation d'exportation, à destination de pays

except in accordance with the provisions of this Convention.

2. The imports in any one year into any country or territory of any of the drugs shall not exceed the total of the estimates as defined in Article 5 and of the amount exported from that country or territory during the year, less the amount manufactured in that country or territory in that year.

CHAPTER V. — CONTROL.

Article 13.

1. (a) The High Contracting Parties shall apply to all the drugs in Group I the provisions of the Geneva Convention which are thereby applied to substances specified in its fourth Article (or provisions in conformity therewith). The High Contracting Parties shall also apply these provisions to preparations made from morphine and cocaine and covered by Article 4 of the Geneva Convention and to all other preparations made from the other drugs in Group I except such preparations as may be exempted from the provisions of the Geneva Convention under its eighth Article.

(b) The High Contracting Parties shall treat solutions or dilutions of morphine or cocaine or their salts in an inert substance, liquid or solid, which contains 0.2 per cent or less of morphine or 0.1 per cent or less of cocaine in the same way as preparations containing more than these percentages.

2. The High Contracting Parties shall apply to the drugs which are or may be included in Group II the following provisions of the Geneva Convention (or provisions in conformity therewith):

(a) The provisions of Articles 6 and 7 in so far as they relate to the manufacture, import, export and wholesale trade in those drugs;

(b) The provisions of Chapter V, except as regards compounds containing any of these drugs which are adapted to a normal therapeutic use;

(c) The provisions of paragraphs 1 (b), (c) and (e) and paragraph 2 of Article 22, provided:

(i) That the statistics of import and export may be sent annually instead of quarterly, and

(ii) That paragraph 1 (b) and paragraph 2 of Article 22 shall not apply to preparations containing any of these drugs.

Article 14.

1. Any Government which has issued an authorisation for the export of any of the drugs

ou de territoires auxquels ne s'appliquent ni la présente Convention ni la Convention de Genève, pour une "drogue" qui est ou pourra être comprise dans le groupe I en aviseront immédiatement le Comité central permanent. Il est entendu que si les demandes d'exportation s'élèvent à 5 kilogrammes ou davantage, l'autorisation ne sera pas délivrée avant que le gouvernement soit assuré auprès du Comité central permanent que l'exportation ne provoquera pas un dépassement des évaluations pour le pays ou territoire importateur. Si le Comité central permanent fait savoir qu'il y aura un dépassement, le gouvernement n'autorisera pas l'exportation de la quantité qui provoquerait ce dépassement.

2. S'il ressort des relevés des importations et des exportations adressés au Comité central permanent ou des notifications faites à ce Comité, conformément au paragraphe précédent, que la quantité exportée ou dont l'exportation a été autorisée à destination d'un pays ou territoire quelconque dépasse le total des évaluations définies à l'article 5 pour ce pays ou ce territoire, pour cette année, augmenté de ses exportations constatées, le Comité en avisera immédiatement toutes les Hautes Parties contractantes. Celles-ci ne pourront plus autoriser, pendant l'année en question, aucune nouvelle exportation à destination dudit pays ou territoire, sauf

i) Dans le cas où une évaluation supplémentaire sera fournie, en ce qui concerne à la fois toute quantité importée en excédent et la quantité supplémentaire requise, ou

ii) Dans les cas exceptionnels où l'exportation est, de l'avis du gouvernement du pays exportateur, essentielle aux intérêts de l'humanité ou au traitement des malades.

3. Le Comité central permanent préparera chaque année un état indiquant pour chaque pays ou territoire et pour l'année précédente:

- a) Les évaluations de chaque "drogue";
- b) La quantité de chaque "drogue" consommée;
- c) La quantité de chaque "drogue" fabriquée;
- d) La quantité de chaque "drogue" transformée;
- e) La quantité de chaque "drogue" importée;
- f) La quantité de chaque "drogue" exportée;
- g) La quantité de chaque "drogue" employée à la confection des préparations pour l'exportation desquelles les autorisations d'exportation ne sont pas requises.

S'il résulte dudit état que l'une des Hautes Parties contractantes a ou peut avoir manqué

which are or may be included in Group I to any country or territory to which neither this Convention nor the Geneva Convention applies shall immediately notify the Permanent Central Board of the issue of the authorisation; provided that, if the request for export amounts to 5 kilograms or more, the authorisation shall not be issued until the Government has ascertained from the Permanent Central Board that the export will not cause the estimates for the importing country or territory to be exceeded. If the Permanent Central Board sends a notification that such an excess would be caused, the Government will not authorise the export of any amount which would have that effect.

2. If it appears from the import and export returns made to the Permanent Central Board or from the notifications made to the Board in pursuance of the preceding paragraph that the quantity exported or authorised to be exported to any country or territory exceeds the total of the estimates for that country or territory as defined in Article 5, with the addition of the amounts shown to have been exported, the Board shall immediately notify the fact to all the High Contracting Parties, who will not, during the currency of the year in question, authorise any new exports to that country except:

(i) In the event of a supplementary estimate being furnished for that country in respect both of any quantity over-imported and of the additional quantity required; or

(ii) In exceptional cases where the export in the opinion of the Government of the exporting country is essential in the interests of humanity or for the treatment of the sick.

3. The Permanent Central Board shall each year prepare a statement showing, in respect of each country or territory for the preceding year:

- (a) The estimates in respect of each drug;
- (b) The amount of each drug consumed;
- (c) The amount of each drug manufactured;
- (d) The amount of each drug converted;
- (e) The amount of each drug imported;
- (f) The amount of each drug exported;
- (g) The amount of each drug used for the compounding of preparations, exports of which do not require export authorisations.

If such statement indicates that any High Contracting Party has or may have failed to

aux obligations prévues par la présente Convention, le Comité sera en droit de lui demander des explications par l'entremise du Secrétaire général de l'Organisation des Nations Unies, et la procédure prévue par les paragraphes 2 à 7 de l'article 24 de la Convention de Genève sera applicable.

Le Comité publiera, le plus tôt possible, l'état visé ci-dessus, et, à moins qu'il ne le juge pas nécessaire, un résumé des explications données ou demandées conformément à l'alinéa précédent, ainsi que toutes observations qu'il tiendrait à faire concernant ces explications ou demandes d'explications.

En publiant les statistiques et autres informations qu'il reçoit en vertu de la présente Convention, le Comité central permanent aura soin de ne faire figurer dans ces publications aucune indication susceptible de favoriser les opérations des spéculateurs ou de porter préjudice au commerce légitime d'une quelconque des Hautes Parties contractantes.

CHAPITRE VI. — DISPOSITIONS ADMINISTRATIVES.

Article 15.

Les Hautes Parties contractantes prendront toutes les mesures législatives ou autres nécessaires pour donner effet dans leurs territoires aux dispositions de la présente Convention.

Les Hautes Parties contractantes établiront, si elles ne l'ont déjà fait, une administration spéciale ayant pour mission :

- a) D'appliquer les prescriptions de la présente Convention;
- b) De réglementer, surveiller et contrôler le commerce des "drogues";
- c) D'organiser la lutte contre la toxicomanie, en prenant toutes les mesures utiles pour en empêcher le développement et pour combattre le trafic illicite.

Article 16.

1. Chacune des Hautes Parties contractantes exercera une surveillance rigoureuse sur :

- a) Les quantités de matières premières et de "drogues" manufacturées qui se trouvent en la possession de chaque fabricant aux fins de fabrication ou de transformation de chacune de ces "drogues" ou à toutes autres fins utiles;
- b) Les quantités de "drogues" (ou de préparations contenant ces drogues) produites;
- c) La manière dont il est disposé des "drogues" et préparations ainsi produites, notamment leur distribution au commerce, à la sortie de la fabrique.

2. Les Hautes Parties contractantes ne per-

carry out his obligations under this Convention, the Board shall have the right to ask for explanations, through the Secretary-General of the United Nations, from that High Contracting Party, and the procedure specified in paragraphs 2 to 7 of Article 24 of the Geneva Convention shall apply in any such case.

The Board shall, as soon as possible thereafter, publish the statement above mentioned together with an account, unless it thinks it unnecessary, of any explanations given or required in accordance with the preceding paragraph and any observations which the Board may desire to make in respect of any such explanation or request for an explanation.

The Permanent Central Board shall take all necessary measures to ensure that the statistics and other information which it receives under this Convention shall not be made public in such a manner as to facilitate the operations of speculators or to injure the legitimate commerce of any High Contracting Party.

CHAPTER VI. — ADMINISTRATIVE PROVISIONS.

Article 15.

The High Contracting Parties shall take all necessary legislative or other measures in order to give effect within their territories to the provisions of this Convention.

The High Contracting Parties shall, if they have not already done so, create a special administration for the purpose of :

- (a) Applying the provisions of the present Convention;
- (b) Regulating, supervising and controlling the trade in the drugs;
- (c) Organising the campaign against drug addiction, by taking all useful steps to prevent its development and to suppress the illicit traffic.

Article 16.

1. Each High Contracting Party shall exercise a strict supervision over :

- (a) The amounts of raw material and manufactured drugs in the possession of each manufacturer for the purpose of the manufacture or conversion of any of the drugs or otherwise;
- (b) The quantities of the drugs or preparations containing the drugs produced;
- (c) The disposal of the drugs and preparations so produced with especial reference to deliveries from the factories.

2. No High Contracting Party shall allow

mettront pas l'accumulation entre les mains d'un fabricant quelconque de quantités de matières premières dépassant les quantités requises pour le fonctionnement économique de l'entreprise, en tenant compte des conditions du marché. Les quantités de matières premières en la possession de tout fabricant, à un moment quelconque, ne dépasseront pas les quantités nécessaires pour les besoins de la fabrication pendant le semestre suivant, à moins que le gouvernement, après enquête, n'estime que des conditions exceptionnelles justifient l'accumulation de quantités additionnelles, mais, en aucun cas, les quantités totales qui pourront être accumulées ainsi ne devront dépasser l'approvisionnement d'une année.

Article 17.

Chacune des Hautes Parties contractantes astreindra chaque fabricant établi sur ses territoires à fournir des rapports trimestriels indiquant :

a) Les quantités de matières premières et de chaque "drogue" qu'il a reçues dans sa fabrique, ainsi que les quantités de "drogues" ou de tout autre produit, quel qu'il soit, fabriqué avec chacune de ces substances. En signalant les quantités de matières premières ainsi reçues par lui, le fabricant indiquera la proportion de morphine, de cocaïne ou d'ecgonine contenue dans celles-ci ou qui peut en être retirée — proportion qui sera déterminée par une méthode prescrite par le gouvernement et dans des conditions que le gouvernement considère comme satisfaisantes ;

b) Les quantités, soit de matières premières, soit de produits manufacturés à l'aide de ces matières, qui ont été utilisées au cours du trimestre ;

c) Les quantités restant en stock à la fin du trimestre.

Chacune des Hautes Parties contractantes astreindra chaque négociant en gros établi sur ses territoires à fournir, à la fin de chaque année, un rapport spécifiant pour chaque "drogue" la quantité de cette "drogue" contenue dans les préparations exportées ou importées au cours de l'année et pour l'exportation ou l'importation desquelles il n'est pas requis d'autorisation.

Article 18.

Chacune des Hautes Parties contractantes s'engage à ce que toutes les "drogues" du groupe I qu'elle saisira dans le trafic illicite soient détruites ou transformées en substances non stupéfiantes ou réservées à l'usage médical ou scientifique, soit par le gouvernement, soit sous son contrôle, une fois que ces "drogues" ne sont plus nécessaires pour la procédure judiciaire ou toute autre action de la part des autorités de l'Etat. Dans tous les cas, la diacétylmorphine devra être détruite ou transformée.

the accumulation in the possession of any manufacturer of quantities of raw materials in excess of those required for the economic conduct of business, having regard to the prevailing market conditions. The amounts of raw material in the possession of any manufacturer at any one time shall not exceed the amounts required by that manufacturer for manufacture during the ensuing six months, unless the Government, after due investigation, considers that exceptional conditions warrant the accumulation of additional amounts, but in no case shall the total quantities which may be accumulated exceed one year's supply.

Article 17.

Each High Contracting Party shall require each manufacturer within his territories to submit quarterly reports stating :

(a) The amount of raw materials and of each of the drugs received into the factory by such manufacturer and the quantities of the drugs, or any other products whatever, produced from each of these substances. In reporting the amounts of raw materials so received, the manufacturer shall state the proportion of morphine, cocaine or ecgonine contained in or producible therefrom as determined by a method prescribed by the Government and under conditions considered satisfactory by the Government ;

(b) The quantities of either the raw material or the products manufactured therefrom which were disposed of during the quarter ;

(c) The quantities remaining in stock at the end of the quarter.

Each High Contracting Party shall require each wholesaler within his territories to make at the close of each year a report stating, in respect of each of the drugs, the amount of that drug contained in preparations, exported or imported during the year, for the export or import of which authorisations are not required.

Article 18.

Each High Contracting Party undertakes that any of the drugs in Group I which are seized by him in the illicit traffic shall be destroyed or converted into non-narcotic substances or appropriated for medical or scientific use, either by the Government or under its control, when these are no longer required for judicial proceedings or other action on the part of the authorities of the State. In all cases diacetylmorphine shall either be destroyed or converted.

Article 19.

Les Hautes Parties contractantes exigeront que les étiquettes sous lesquelles est mise en vente une "drogue" quelconque ou une préparation contenant cette "drogue" indiquent le pourcentage de celle-ci. Elles devront aussi en indiquer le nom de la manière prévue par la législation nationale.

CHAPITRE VII. — DISPOSITIONS GÉNÉRALES.

Article 20.

1. Toute Haute Partie contractante dans l'un quelconque des territoires de laquelle une "drogue" quelconque sera fabriquée ou transformée au moment de l'entrée en vigueur de la présente Convention ou qui, à ce moment ou ultérieurement, se proposera d'autoriser sur son territoire cette fabrication ou transformation, enverra une notification au Secrétaire général de l'Organisation des Nations Unies en indiquant si la fabrication ou la transformation est destinée aux besoins intérieurs seulement ou également à l'exportation, et à quelle époque cette fabrication ou transformation commencera; elle spécifiera également les "drogues" qui doivent être fabriquées ou transformées, ainsi que le nom et l'adresse des personnes ou des maisons autorisées.

2. Au cas où la fabrication ou la transformation de l'une quelconque des "drogues" cesserait sur son territoire, la Haute Partie contractante enverra une notification à cet effet au Secrétaire général en indiquant la date et le lieu où cette fabrication ou transformation a cessé ou cessera et en spécifiant les "drogues" visées, les personnes ou maisons visées, ainsi que leur nom et leur adresse.

3. Les renseignements fournis conformément aux paragraphes 1 et 2 seront communiqués par le Secrétaire général aux Hautes Parties contractantes.

Article 21.

Les Hautes Parties contractantes se communiqueront par l'entremise du Secrétaire général de l'Organisation des Nations Unies les lois et règlements promulgués pour donner effet à la présente Convention, et lui transmettront un rapport annuel relatif au fonctionnement de la Convention sur leurs territoires, conformément à un formulaire établi par la Commission des stupéfiants du Conseil économique et social.

Article 22.

Les Hautes Parties contractantes feront figurer dans les statistiques annuelles fournies par elles au Comité central permanent les quantités de chacune des "drogues" employées par les fabricants et grossistes pour la confection de préparations, destinées à la consommation intérieure ou

Article 19.

The High Contracting Parties will require that the labels under which any of the drugs, or preparations containing those drugs, are offered for sale, shall show the percentage of the drugs. These labels shall also indicate the name of the drugs as provided for in the national legislation.

CHAPTER VII. — GENERAL PROVISIONS.

Article 20.

1. Every High Contracting Party in any of whose territories any of the drugs is being manufactured or converted, at the time when this Convention comes into force, or in which he proposes either at that time or subsequently to authorise such manufacture or conversion, shall notify the Secretary-General of the United Nations indicating whether the manufacture or conversion is for domestic needs only or also for export, the date on which such manufacture or conversion will begin, and the drugs to be manufactured or converted, as well as the names and addresses of persons or firms authorised.

2. In the event of the manufacture or conversion of any of the drugs ceasing in the territory of any High Contracting Party, he shall notify the Secretary-General to that effect, indicating the place and date at which such manufacture or conversion has ceased or will cease and specifying the drugs affected, as well as the names and addresses of persons or firms concerned.

3. The information furnished under this Article shall be communicated by the Secretary-General to the High Contracting Parties.

Article 21.

The High Contracting Parties shall communicate to one another through the Secretary-General of the United Nations the laws and regulations promulgated in order to give effect to the present Convention, and shall forward to the Secretary-General an annual report on the working of the Convention in their territories, in accordance with a form drawn up by the Commission on Narcotic Drugs of the Economic and Social Council.

Article 22.

The High Contracting Parties shall include in the annual statistics furnished by them to the Permanent Central Board the amounts of any of the drugs used by manufacturers and wholesalers for the compounding of preparations whether for domestic consumption or for export

à l'exportation, pour l'exportation desquelles les autorisations ne sont pas requises.

Les Hautes Parties contractantes feront également figurer dans leurs statistiques un résumé des relevés établis par les fabricants, conformément à l'article 17.

Article 23.

Les Hautes Parties contractantes se communiqueront par l'entremise du Secrétaire général de l'Organisation des Nations Unies, dans un délai aussi bref que possible, des renseignements sur tout cas de trafic illicite découvert par elles et qui pourra présenter de l'importance, soit en raison des quantités de "drogues" en cause, soit en raison des indications que ce cas pourra fournir sur les sources qui alimentent en "drogues" le trafic illicite ou les méthodes employées par les trafiquants illicites.

Ces renseignements indiqueront, dans toute la mesure possible:

- a) La nature et la quantité des "drogues" en cause;
- b) L'origine des "drogues", les marques et étiquettes;
- c) Les points de passage où les "drogues" ont été détournées dans le trafic illicite;
- d) Le lieu d'où les "drogues" ont été expédiées et les noms des expéditeurs, agents d'expédition ou commissionnaires, les méthodes de consignation et les noms et adresses des destinataires s'ils sont connus;
- e) Les méthodes employées et routes suivies par les contrebandiers et éventuellement les noms des navires qui ont servi au transport;
- f) Les mesures prises par les gouvernements en ce qui concerne les personnes impliquées (et, en particulier, celles qui posséderaient des autorisations ou des licences), ainsi que les sanctions appliquées;
- g) Tous autres renseignements qui pourraient aider à la suppression du trafic illicite.

Article 24.

La présente Convention complétera les Conventions de La Haye de 1912 et de Genève de 1925 dans les rapports entre les Hautes Parties contractantes liées par l'une au moins de ces dernières Conventions.

Article 25.

S'il s'élève entre les Hautes Parties contractantes un différend quelconque relatif à l'interprétation ou à l'application de la présente Convention, et si ce différend n'a pu être résolu de façon satisfaisante par voie diplomatique, il sera réglé conformément aux dispositions en vigueur entre les Parties concernant le règlement des différends internationaux.

for the export of which export authorisations are not required.

The High Contracting Parties shall also include a summary of the returns made by the manufacturers in pursuance of Article 17.

Article 23.

The High Contracting Parties will communicate to each other, through the Secretary-General of the United Nations, as soon as possible, particulars of each case of illicit traffic discovered by them which may be of importance either because of the quantities involved or because of the light thrown on the sources from which drugs are obtained for the illicit traffic or the methods employed by illicit traffickers.

The particulars given shall indicate as far as possible:

- (a) The kind and quantity of drugs involved;
- (b) The origin of the drugs, their marks and labels;
- (c) The points at which the drugs were diverted into the illicit traffic;
- (d) The place from which the drugs were despatched, and the names of shipping or forwarding agents or consignors; the methods of consignment and the name and address of consignees, if known;
- (e) The methods and routes used by smugglers and names of ships, if any, in which the drugs have been shipped;
- (f) The action taken by the Government in regard to the persons involved, particularly those possessing authorisations or licences and the penalties imposed.
- (g) Any other information which would assist in the suppression of illicit traffic.

Article 24.

The present Convention shall supplement the Hague Convention of 1912 and the Geneva Convention of 1925 in the relations between the High Contracting Parties bound by at least one of these latter Conventions.

Article 25.

If there should arise between the High Contracting Parties a dispute of any kind relating to the interpretation or application of the present Convention and if such dispute cannot be satisfactorily settled by diplomacy, it shall be settled in accordance with any applicable agreements in force between the Parties providing for the settlement of international disputes.

Au cas où de telles dispositions n'existeraient pas entre les parties au différend, elles le soumettront à une procédure arbitrale ou judiciaire. A défaut d'un accord sur le choix d'un autre tribunal, elles soumettront le différend, à la requête de l'une d'elles, à la Cour internationale de Justice si elles sont toutes Parties au Statut et si elles n'y sont pas toutes Parties, à un tribunal d'arbitrage, constitué conformément à la Convention de La Haye du 18 octobre 1907 pour le règlement pacifique des conflits internationaux.

Article 26.

Toute Haute Partie contractante pourra déclarer, au moment de la signature, de la ratification ou de l'adhésion, qu'en acceptant la présente Convention, elle n'assume aucune obligation pour l'ensemble ou une partie de ses colonies, protectorats, territoires d'outre-mer ou territoires placés sous sa souveraineté ou sous son mandat, et la présente Convention ne s'appliquera pas aux territoires mentionnés dans cette déclaration.

Toute Haute Partie contractante pourra ultérieurement donner, à tout moment, avis au Secrétaire général de l'Organisation des Nations Unies qu'elle désire que la présente Convention s'applique à l'ensemble ou à une partie de ses territoires qui auront fait l'objet d'une déclaration aux termes de l'alinéa précédent, et la présente Convention s'appliquera à tous les territoires mentionnés dans cet avis, comme dans le cas d'un pays ratifiant la Convention ou y adhérant.

Chacune des Hautes Parties contractantes pourra déclarer à tout moment, après l'expiration de la période de cinq ans prévue à l'article 32, qu'elle désire que la présente Convention cesse de s'appliquer à l'ensemble ou à une partie de ses colonies, protectorats, territoires d'outre-mer ou territoires placés sous sa souveraineté ou sous son mandat, et la Convention cessera de s'appliquer aux territoires mentionnés dans cette déclaration, comme s'il s'agissait d'une dénonciation faite conformément aux dispositions de l'article 32.

Le Secrétaire général communiquera à tous les Membres de l'Organisation des Nations Unies ainsi qu'aux Etats non membres mentionnés à l'article 28 toutes les déclarations et tous les avis reçus au terme du présent article.

Article 27.

La présente Convention, dont les textes français et anglais feront également foi, portera la date de ce jour et sera, jusqu'au 31 décembre 1931, ouverte à la signature au nom de tout Membre de la Société des Nations ou de tout Etat non membre qui s'est fait représenter à la Conférence qui a élaboré la présente Convention,

In case there is no such agreement in force between the Parties, the dispute shall be referred to arbitration or judicial settlement. In the absence of agreement on the choice of another tribunal, the dispute shall, at the request of any one of the Parties, be referred to the International Court of Justice, if all the Parties to the dispute are Parties to the Statute, and, if any of the Parties to the dispute is not a Party to the Statute, to an arbitral tribunal constituted in accordance with the Hague Convention of 18 October 1907, for the Pacific Settlement of International Disputes.

Article 26.

Any High Contracting Party may, at the time of signature, ratification, or accession, declare that, in accepting the present Convention, he does not assume any obligation in respect of all or any of his colonies, protectorates and overseas territories or territories under suzerainty or mandate, and the present Convention shall not apply to any territories named in such declaration.

Any High Contracting Party may give notice to the Secretary-General of the United Nations at any time subsequently that he desires that the Convention shall apply to all or any of his territories which have been made the subject of a declaration under the preceding paragraph, and the Convention shall apply to all the territories named in such notice in the same manner as in the case of a country ratifying or acceding to the Convention.

Any High Contracting Party may, at any time after the expiration of the five-years period mentioned in Article 32, declare that he desires that the present Convention shall cease to apply to all or any of his colonies, protectorates and overseas territories or territories under suzerainty or mandate, and the Convention shall cease to apply to the territories named in such declaration as if it were a denunciation under the provisions of Article 32.

The Secretary-General shall communicate to all Members of the United Nations or non-member States mentioned in Article 28 all declarations and notices received in virtue of the present Article.

Article 27.

The present Convention, of which the French and English texts shall both be authoritative, shall bear this day's date, and shall, until December 31st, 1931, be open for signature on behalf of any Member of the League of Nations, or of any non-member State which was represented at the Conference which drew up this Conven-

ou auquel le Conseil de la Société des Nations aura communiqué copie de la présente Convention à cet effet.

Article 28.

La présente Convention est sujette à ratification. A partir du 1er janvier 1947, les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies qui en notifiera le dépôt à tous les Membres de l'Organisation des Nations Unies ainsi qu'aux Etats non membres auxquels le Secrétaire général aura communiqué un exemplaire de la Convention.

Article 29.

Tout Membre de l'Organisation des Nations Unies et tout Etat non Membre visé à l'article 28 pourra adhérer à la présente Convention. Les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies, qui en notifiera le dépôt à tous les Membres de l'Organisation des Nations Unies ainsi qu'aux Etats non membres visés à l'article 28.

Article 30.

La présente Convention entrera en vigueur quatre-vingt-dix jours après que le Secrétaire général de la Société des Nations aura reçu les ratifications ou les adhésions de vingt-cinq Membres de la Société des Nations ou Etats non membres, y compris quatre Etats parmi les suivants:

Allemagne, Etats-Unis d'Amérique, France, Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, Japon, Pays-Bas, Suisse, Turquie.

Les dispositions autres que les articles 2 à 5 ne deviendront toutefois applicables que le 1er janvier de la première année pour laquelle les évaluations seront fournies, conformément aux articles 2 à 5.

Article 31.

Les ratifications ou adhésions déposées après la date de l'entrée en vigueur de la présente Convention prendront effet à l'expiration d'un délai de quatre-vingt-dix jours à partir du jour de leur réception par le Secrétaire général de l'Organisation des Nations Unies.

Article 32.

A l'expiration d'un délai de cinq ans à partir de l'entrée en vigueur de la présente Convention, celle-ci pourra être dénoncée par un instrument écrit déposé auprès du Secrétaire général de l'Organisation des Nations Unies. Cette dénonciation, si elle est reçue par le Secrétaire général le 1er juillet d'une année quelconque ou antérieurement à cette date, prendra effet le 1er janvier de l'année suivante, et, si elle est reçue après le 1er juillet, elle prendra effet comme si

tion, or to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

Article 28.

The present Convention is subject to ratification. As from 1 January 1947, the instruments of ratification shall be deposited with the Secretary-General of the United Nations, who shall notify their receipt to all the Members of the United Nations and to the non-member States to which the Secretary-General has communicated a copy of the Convention.

Article 29.

The present Convention may be acceded to on behalf of any Member of the United Nations or any non-member State mentioned in Article 28. The instruments of accession shall be deposited with the Secretary-General of the United Nations, who shall notify their receipt to all the Members of the United Nations and to the non-member States mentioned in Article 28.

Article 30.

The present Convention shall come into force ninety days after the Secretary-General of the League of Nations has received the ratifications or accessions of twenty-five Members of the League of Nations or non-member States, including any four of the following:

France, Germany, United Kingdom of Great Britain and Northern Ireland, Japan, Netherlands, Switzerland, Turkey, and the United States of America.

Provided always that the provisions of the Convention other than Articles 2 to 5 shall only be applicable from the first of January in the first year in respect of which estimates are furnished in conformity with Articles 2 to 5.

Article 31.

Ratifications or accessions received after the date of the coming into force of this Convention shall take effect as from the expiration of the period of ninety days from the date of their receipt by the Secretary-General of the United Nations.

Article 32.

After the expiration of five years from the date of the coming into force of this Convention, the Convention may be denounced by an instrument in writing, deposited with the Secretary-General of the United Nations. The denunciation, if received by the Secretary-General on or before the first day of July in any year, shall take effect on the first day of January in the succeeding year, and, if received after the first day of July, shall take effect as if it had been received on or before

elle avait été reçue le 1er juillet de l'année suivante ou antérieurement à cette date. Chaque dénonciation ne sera opérante que pour la Haute Partie contractante au nom de laquelle elle aura été déposée.

Le Secrétaire général notifiera à tous les Membres de l'Organisation des Nations Unies et aux Etats non membres mentionnés à l'article 28 les dénonciations ainsi reçues.

Si, par suite de dénonciations simultanées ou successives, le nombre des Hautes Parties contractantes se trouve ramené à moins de vingt-cinq, la Convention cessera d'être en vigueur à partir de la date à laquelle la dernière de ces dénonciations prendra effet, conformément aux dispositions du présent article.

Article 33.

Une demande de revision de la présente Convention pourra être formulée en tout temps par toute Haute Partie contractante, par voie de notification adressée au Secrétaire général de l'Organisation des Nations Unies. Cette notification sera communiquée par le Secrétaire général à toutes les Hautes Parties contractantes, et, si elle est appuyée par un tiers au moins d'entre elles, les Hautes Parties contractantes s'engagent à se réunir en une conférence aux fins de revision de la Convention.

Article 34.

La présente Convention sera enregistrée par le Secrétaire général de la Société des Nations le jour de l'entrée en vigueur de la Convention.

EN FOI DE QUOI les plénipotentiaires sus-mentionnés ont signé la présente Convention.

FAIT à Genève, le treize juillet mil neuf cent trente et un, en un seul exemplaire, qui sera déposé dans les archives du Secrétariat de la Société des Nations, et dont les copies certifiées conformes seront remises à tous les Membres de la Société des Nations et aux Etats non membres mentionnés à l'article 27.

ALLEMAGNE

Freiherr VON RHEINBABEN
Dr. KAHLER

ETATS-UNIS D'AMERIQUE

John K. CALDWELL
Harry J. ANSLINGER
Walter Lewis TREADWAY
Sanborn YOUNG

the first day of July in the succeeding year. Each denunciation shall operate only as regards the High Contracting Party on whose behalf it has been deposited.

The Secretary-General shall notify all the Members of the United Nations and non-member States mentioned in Article 28 of any denunciations received.

If, as a result of simultaneous or successive denunciations, the number of High Contracting Parties is reduced to less than twenty-five, the Convention shall cease to be in force as from the date on which the last of such denunciations shall take effect in accordance with the provisions of this Article.

Article 33.

A request for the revision of the present Convention may at any time be made by any High Contracting Party by means of a notice addressed to the Secretary-General of the United Nations. Such notice shall be communicated by the Secretary-General to the other High Contracting Parties, and, if endorsed by not less than one-third of them, the High Contracting Parties agree to meet for the purpose of revising the Convention.

Article 34.

The present Convention shall be registered by the Secretary-General of the League of Nations on the day of its entry into force.

IN FAITH WHEREOF the above-mentioned Plenipotentiaries have signed the present Convention.

DONE at Geneva the thirteenth day of July, one thousand nine hundred and thirty-one, in a single copy, which shall remain deposited in the archives of the Secretariat of the League of Nations, and certified true copies of which shall be delivered to all the Members of the League and to the non-member States referred to in Article 27.

GERMANY

UNITED STATES OF AMERICA

(1) The Government of the United States of America reserves the right to impose, for purpose of internal control and control of import into and export from territory under its jurisdiction, of opium, coca leaves, all of their derivatives and similar substances produced by synthetic process, measures stricter than the provisions of the Convention.

(2) The Government of the United States of America reserves the right to impose, for purposes of controlling transit through its territories of raw opium, coca leaves, all of their derivatives and similar substances produced by synthetic process, measures by which the production of an import permit issued by the country of destination may be made a condition precedent to the granting of permission for transit through its territory.

(3) The Government of the United States of America finds it impracticable to undertake to send statistics of import and export to the Permanent Central Opium Board short of sixty days after the close of the three-months period to which such statistics refer.

(4) The Government of the United States of America finds it impracticable to undertake to state separately amounts of drugs purchased or imported for Government purposes.

(5) Plenipotentiaries of the United States of America formally declare that the signing of the Convention for Limiting the Manufacture and Regulating the Distribution of Narcotic Drugs by them on the part of the United States of America on this date is not to be construed to mean that the Government of the United States of America recognises a regime or entity which signs or accedes to the Convention as the Government of a country when that regime or entity is not recognised by the Government of the United States of America as the Government of that country.

(6) The plenipotentiaries of the United States of America further declare that the participation of the United States of America in the Convention for limiting the Manufacture of and regulating the Distribution of Narcotic Drugs, signed on this date, does not involve any contractual obligation on the part of the United States of America to a country represented by a regime or entity which the Government of the United States of America does not recognise as the Government of that country until such country has a Government recognised by the Government of the United States of America.¹

J. K. C.
H. J. A.
W. L. T.
S. Y.

REPUBLIQUE ARGENTINE

ARGENTINE REPUBLIC

Ad referendum
Fernando PEREZ

AUTRICHE

AUSTRIA

E. PFLÜGL
Dr Bruno SCHULTZ

BELGIQUE

BELGIUM

Dr F. DE MYTTENAERE

BOLIVIE

BOLIVIA

M. CUELLAR

BRESIL

BRAZIL

Raul DO RIO BRANCO

GRANDE-BRETAGNE
ET IRLANDE DU NORD

GREAT BRITAIN
AND NORTHERN IRELAND

ainsi que toutes parties de l'Empire britannique non Membres séparés de la Société des Nations.

and all parts of the British Empire which are not separate Members of the League of Nations.

Malcolm DELEIVINGNE

CANADA

CANADA

C. H. L. SHARMAN
W. A. RIDDELL

INDE

INDIA

R. P. PARANJPYE

CHILI

CHILE

Enrique J. GAJARDO V.

COSTA-RICA

COSTA RICA

Viriato FIGUEREDO LORA

CUBA

CUBA

G. DE BLANCK
Dr B. PRIMELLES

¹ Traduction par le Secrétariat de la Société des Nations.

(1) Le Gouvernement des Etats-Unis d'Amérique se réserve le droit d'appliquer, en vue de l'exercice d'un contrôle intérieur et d'un contrôle des importations et des exportations d'opium, de feuilles de coca et de tous leurs dérivés, et de produits synthétiques analogues, effectués par les territoires placés sous sa juridiction, des mesures plus strictes que les dispositions de la Convention.

(2) Le Gouvernement des Etats-Unis d'Amérique se réserve le droit d'appliquer, en vue de l'exercice d'un contrôle sur le transit à travers ses territoires de l'opium brut, des feuilles de coca, de tous leurs dérivés et des produits synthétiques analogues, des mesures en vertu desquelles l'octroi d'une autorisation de transit à travers son territoire pourra être subordonné à la production d'un permis d'importation délivré par le pays de destination.

(3) Le Gouvernement des Etats-Unis d'Amérique ne voit pas la possibilité de s'engager à envoyer au Comité central permanent de l'opium des statistiques des importations et des exportations avant un délai de soixante jours à dater de la fin de la période de trois mois à laquelle se rapportent ces statistiques.

(4) Le Gouvernement des Etats-Unis d'Amérique ne voit pas la possibilité de s'engager à indiquer séparément les quantités de stupéfiants achetés ou importés pour les besoins de l'Etat.

(5) Les plénipotentiaires des Etats-Unis d'Amérique déclarent formellement que le fait qu'ils ont signé ce jour, pour le compte des Etats-Unis d'Amérique, la Convention pour la limitation de la fabrication et la réglementation de la distribution des stupéfiants, ne doit pas être interprété comme signifiant que le Gouvernement des Etats-Unis d'Amérique reconnaît un régime ou une entité qui signe la Convention ou y accède comme constituant le gouvernement d'un pays, lorsque ce régime ou cette entité n'est pas reconnue par le Gouvernement des Etats-Unis d'Amérique comme constituant le gouvernement de ce pays.

(6) Les plénipotentiaires des Etats-Unis d'Amérique déclarent, en outre que la participation des Etats-Unis d'Amérique à la Convention pour la limitation de la fabrication et la réglementation de la distribution des stupéfiants, signée ce jour, n'implique aucune obligation contractuelle de la part des Etats-Unis d'Amérique à l'égard d'un pays représenté par un régime ou une entité que le Gouvernement des Etats-Unis d'Amérique ne reconnaît pas comme constituant le gouvernement de ce pays, tant que ce pays n'a pas un gouvernement reconnu par le Gouvernement des Etats-Unis d'Amérique.

DANEMARK	GUSTAV RASMUSSEN	DENMARK
VILLE LIBRE DE DANTZIG	F. SOKAL	FREE CITY OF DANZIG
REPUBLIQUE DOMINICAINE	CH. ACKERMANN	DOMINICAN REPUBLIC
EGYPTE	T. W. RUSSELL	EGYPT
ESPAGNE	Julio CASARES	SPAIN
ETHIOPIE	Cte LAGARDE duc d'ENTOTTO	ABYSSINIA
FRANCE	Le Gouvernement français fait toutes ses réserves en ce qui concerne les colonies, protectorats et pays sous mandat dépendant de son autorité, sur la possibilité de produire régulièrement dans le délai strictement imparti les statistiques trimestrielles visées par l'article 13 ¹ .	FRANCE
	G. BOURGOIS	
GRECE	R. RAPHAËL	GREECE
GUATEMALA	Luis MARTINEZ MONT	GUATEMALA
HEDJAZ, NEDJED ET DEPENDANCES	HAFIZ WAHBA	HEJAZ, NEJD AND DEPENDENCIES
ITALIE	CAVAZZONI Stefano	ITALY
JAPON	S. SAWADA S. OHDACHI	JAPAN
LIBERIA	Dr A. SOTTILE	LIBERIA
	Sous réserve de ratification du Sénat de la République de Libéria ² .	
LITHUANIE	ZAUNIS	LITHUANIA
LUXEMBOURG	Ch. G. VERMAIRE	LUXEMBURG
MEXIQUE	S. MARTINEZ DE ALVA	MEXICO
MONACO	C. HENTSCHE	MONACO

¹ Translation by the Secretariat of the League of Nations.

The French Government makes every reservation, with regard to the Colonies, Protectorates and Mandated Territories under its authority, as to the possibility of regularly producing the quarterly statistics referred to in Article 13 within the strict time-limit laid down.

² Traduction par le Secrétariat de la Société des Nations.
Subject to ratification by the Senate of the Republic of Liberia.

PROTOCOLE DE SIGNATURE

I. En signant la Convention pour limiter la fabrication et régler la distribution des stupéfiants en date de ce jour, les Plénipotentiaires soussignés, dûment autorisés à cet effet, et au nom de leurs gouvernements respectifs, déclarent être convenus de ce qui suit:

Si, à la date du 13 juillet 1933, ladite Convention n'est pas entrée en vigueur conformément aux dispositions de l'article 30, le Secrétaire général de la Société des Nations soumettra la situation au Conseil de la Société des Nations, qui pourra, soit convoquer une nouvelle conférence de tous les Membres de la Société des Nations et Etats non membres au nom desquels la Convention aura été signée ou des ratifications ou des adhésions auront été déposées, en vue d'examiner la situation, soit prendre les mesures qu'il considérerait comme nécessaires. Le gouvernement de chaque Membre de la Société des Nations ou Etat non membre signataire ou adhérent s'engage à se faire représenter à toute conférence ainsi convoquée.

II. Le Gouvernement du Japon a fait la réserve exprimée ci-dessous, qui est acceptée par les autres Hautes Parties contractantes:

La morphine brute produite au cours de la fabrication de l'opium à fumer dans la fabrique du Gouvernement général de Formose et tenue en stock par ce gouvernement, ne sera pas soumise aux mesures de limitation prévues à la présente Convention.

Il ne sera retiré de temps à autre de ces stocks de morphine brute que les quantités qui pourront être requises pour la fabrication de la morphine raffinée dans les fabriques munies d'une licence par le Gouvernement japonais conformément aux dispositions de la présente Convention.

EN FOI DE QUOI les soussignés ont apposé leur signature au bas du présent protocole.

FAIT à Genève, le treize juillet mil neuf cent trente et un, en simple expédition qui sera déposée dans les archives du Secrétariat de la Société des Nations; copie conforme en sera transmise à tous les Membres de la Société des Nations et à tous les Etats non membres représentés à la Conférence.

ALLEMAGNE

FRIEDRICH VON RHEINBACHEN
DR. KAHLER

ETATS-UNIS D'AMERIQUE

JOHN K. CALDWELL
HARRY J. ANSLINGER
WALTER LEWIS TREADWAY
SANBORN YOUNG

REPUBLIQUE ARGENTINE

Ad referendum
FERNANDO PEREZ

PROTOCOL OF SIGNATURE

I. When signing the Convention for limiting the manufacture and regulating the distribution of narcotic drugs dated this day, the undersigned Plenipotentiaries, duly authorised to that effect and in the name of their respective Governments, declare to have agreed as follows:

If, on July 13th, 1933, the said Convention is not in force in accordance with the provisions of Article 30, the Secretary-General of the League of Nations shall bring the situation to the attention of the Council of the League of Nations, which may either convene a new Conference of all the Members of the League and non-member States on whose behalf the Convention has been signed or ratifications or accessions deposited, to consider the situation, or take such measures as it considers necessary. The Government of every signatory or acceding Member of the League of Nations or non-member State undertakes to be present at any Conference so convened.

II. The Japanese Government made the following reservation, which is accepted by the other High Contracting Parties:

Crude morphine resulting from the manufacture of prepared opium in the factory of the Government-General of Formosa and held in stock by that Government shall not be subjected to the limitation measures provided for in this Convention.

Such stocks of crude morphine will only be released from time to time in such quantities as may be required for the manufacture of refined morphine in factories licensed by the Japanese Government in accordance with the provisions of the present Convention.

IN FAITH WHEREOF the undersigned have affixed their signatures to this Protocol.

DONE at Geneva, the thirteenth day of July, one thousand nine hundred and thirty-one, in a single copy, which will remain deposited in the archives of the Secretariat of the League of Nations; certified true copies will be transmitted to all Members of the League of Nations and to all non-member States represented at the Conference.

GERMANY

UNITED STATES OF AMERICA

ARGENTINE REPUBLIC

AUTRICHE	E. PFLÜGL BRUNO SCHULTZ	AUSTRIA
BELGIQUE	DR F. DE MYTTENAERE	BELGIUM
BOLIVIE	M. CUELLAR	BOLIVIA
BRESIL	Raul do RIO BRANCO	BRAZIL
GRANDE-BRETAGNE ET IRLANDE DU NORD ainsi que toutes parties de l'Empire britannique non Membres séparés de la Société des Nations.	Malcolm DELEVINGNE	GREAT BRITAIN AND NORTHERN IRELAND and all parts of the British Empire which are not separate Members of the League of Nations.
CANADA	C. H. L. SHARMAN W. A. RIDDELL	CANADA
INDE	R. P. PARANJPYE	INDIA
CHILI	Enrique J. GAJARDO V.	CHILE
COSTA-RICA	Viriato FIGUEREDO LORA	COSTA RICA
CUBA	G. DE BLANC DR B. PRIMELLES	CUBA
DANEMARK	Gustav RASMUSSEN	DENMARK
VILLE LIBRE DE DANTZIG	F. SOKAL	FREE CITY OF DANZIG
REPUBLIQUE DOMINICAINE	Ch. ACKERMANN	DOMINICAN REPUBLIC
EGYPTE	T. W. RUSSELL	EGYPT
ESPAGNE	Julio CASARES	SPAIN
ETHIOPIE	Cte LAGARDE duc d'ENTOTTO	ABYSSINIA
FRANCE	G. BOURGOIS	FRANCE
GRECE	R. RAPHAËL	GREECE
GUATEMALA	Luis MARTINEZ MONT	GUATEMALA
HEDJAZ, NEDJED ET DEPENDANCES	HEJAZ, NEJD AND DEPENDENCIES HAFIZ WARBA	
ITALIE	CAVAZZONI Stefano	ITALY
JAPON	S. SAWADA S. OHDACHI	JAPAN

LITHUANIE	J. SAKALAUSKAS	LITHUANIA
LUXEMBOURG	Ch. G. VERMAIRE	LUXEMBURG
MEXIQUE	S. MARTINEZ DE ALVA	MEXICO
MONACO	C. HENTSCH	MONACO
PANAMA	Dr Ernesto HOFFMANN	PANAMA
PARAGUAY	R. V. CABALLERO DE BEDOYA	PARAGUAY
PAYS-BAS		THE NETHERLANDS
	My signature is subject to the reserve made by me on § 2 of Article 22 in the morning meeting of July 12th, 1931 ¹ .	
	v. WETTUM	
PERSE	A. SEPAHBODY	PERSIA
POLOGNE	CHODŹKO	POLAND
PORTUGAL	AUGUSTO DE VASCONCELLOS A. M. FERRAZ DE ANDRADE	PORTUGAL
ROUMANIE	C. ANTONIADE	ROUMANIA
SAINT-MARIN	FERRI Charles Emile	SAN MARINO
SIAM	DAMRAS	SIAM
SUEDE	K. J. WESTMAN	SWEDEN
SUISSE	Paul DINICHERT Dr H. CARRIÈRE	SWITZERLAND
URUGUAY	Alfredo DE CASTRO	URUGUAY
VENEZUELA	<i>Ad referendum</i> L. G. CHACÍN ITRIAGO	VENEZUELA

Copie certifiée conforme.

Pour le Secrétaire général :

Conseiller juridique du Secrétariat.

Certified true copy.

For the Secretary-General :

Legal Adviser of the Secretariat.

¹ Traduction par le Secrétariat de la Société des Nations :

Ma signature est subordonnée à la réserve faite par moi relativement au paragraphe 2 de l'article 22, à la séance du matin du 12 juillet 1931.

ACTE FINAL

Les Gouvernements de l'ALBANIE, de l'ALLEMAGNE, des ETATS-UNIS D'AMÉRIQUE, de la RÉPUBLIQUE ARGENTINE, de l'AUTRICHE, de la BELGIQUE, de la BOLIVIE, du ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD, du CANADA, du CHILI, de la CHINE, de COSTARICA, de CUBA, du DANEMARK, de la VILLE LIBRE DE DANTZIG, de la RÉPUBLIQUE DOMINICAINE, de l'EGYPTE, de l'ESPAGNE, de l'ETHIOPIE, de la FINLANDE, de la FRANCE, de la GRÈCE, du GUATEMALA, du HEDJAZ, NEDJED ET DÉPENDANCES, de la HONGRIE, de l'INDE, de l'ETAT LIBRE D'IRLANDE, de l'ITALIE, du JAPON, de la LETTONIE, du LIBÉRIA, de la LITHUANIE, du LUXEMBOURG, du MEXIQUE, de MONACO, de la NORVÈGE, de PANAMA, du PARAGUAY, des PAYS-BAS, du PÉROU, de la PERSE, de la POLOGNE, du PORTUGAL, de la ROUMANIE, de SAINT-MARIN, du SIAM, de l'UNION DES RÉPUBLIQUES SOVIÉTISTES SOCIALISTES, de la SUÈDE, de la SUISSE, de la TCHÉCOSLOVAQUIE, de la TURQUIE, de l'URUGUAY, du VENEZUELA et de la YUGOSLAVIE,

Désirant compléter les dispositions des Conventions internationales de l'opium, signées à La Haye le 23 janvier 1912 et à Genève le 19 février 1925, en rendant effective par voie d'accord international la limitation de la fabrication des stupéfiants aux besoins légitimes du monde pour les usages médicaux et scientifiques, et en réglant leur distribution;

Ayant reçu l'invitation qui leur a été adressée par le Conseil de la Société des Nations en exécution des résolutions adoptées par l'Assemblée de la Société des Nations, les 24 septembre 1929 et 1er octobre 1930, afin d'étudier un projet de convention pour faciliter la limitation de la fabrication des stupéfiants aux besoins légitimes du monde pour les usages médicaux et scientifiques et régler leur distribution,

Ont, en conséquence, désigné les délégués ci-après:

ALBANIE

Délégué:

Son Excellence M. Lec KURTI, Ministre résident, Délégué permanent auprès de la Société des Nations.

ALLEMAGNE

Délégués:

M. Werner Freiherr von RHEINBABEN, "Staatssekretär", z. D.

Le Dr Waldemar KAHLER, Conseiller ministériel au Ministère de l'Intérieur du Reich.

ETATS-UNIS D'AMÉRIQUE

Délégués:

M. John P. CALDWELL, Consul général, Président de la Délégation.

FINAL ACT

The Governments of ALBANIA, GERMANY, the UNITED STATES OF AMERICA, the ARGENTINE REPUBLIC, AUSTRIA, BELGIUM, BOLIVIA, the UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND, CANADA, CHILE, CHINA, COSTA RICA, CUBA, DENMARK, the FREE CITY OF DANTZIG, the DOMINICAN REPUBLIC, EGYPT, SPAIN, ABYSSINIA, FINLAND, FRANCE, GREECE, GUATEMALA, HEJAZ, NEJD AND DEPENDENCIES, HUNGARY, INDIA, the IRISH FREE STATE, ITALY, JAPAN, LATVIA, LIBERIA, LITHUANIA, LUXEMBURG, MEXICO, MONACO, NORWAY, PANAMA, PARAGUAY, the NETHERLANDS, PERU, PERSIA, POLAND, PORTUGAL, ROUMANIA, SAN MARINO, SIAM, the UNION OF SOVIET SOCIALIST REPUBLICS, SWEDEN, SWITZERLAND, CZECHOSLOVAKIA, TURKEY, URUGUAY, VENEZUELA and YUGOSLAVIA,

Desiring to supplement the provisions of the International Opium Conventions, signed at The Hague on January 23rd, 1912, and at Geneva on February 19th, 1925, by rendering effective by international agreement the limitation of the manufacture of narcotic drugs to the world's legitimate requirements for medical and scientific purposes, and by regulating their distribution,

Having received the invitation extended to them by the Council of the League of Nations, in accordance with the resolutions adopted by the Assembly of the League of Nations on September 24th, 1929, and October 1st, 1930, in order to study a Draft Convention for facilitating the limitation of the manufacture of narcotic drugs to the world's legitimate requirements for medical and scientific purposes, and for regulating their distribution:

Have, in consequence, appointed the following Delegates:

ALBANIA

Delegats:

His Excellency M. Lec KURTI, Resident Minister, Permanent Delegate accredited to the League of Nations.

GERMANY

Delegates:

M. Werner Freiherr von RHEINBABEN, "Staatssekretär" z. D.

Dr. Waldemar KAHLER, Ministerial Counsellor at the Ministry of Interior of the Reich.

UNITED STATES OF AMERICA

Delegates:

Mr. John K. CALDWELL, Consul-General, President of the Delegation.

M. Harry J. ANSLINGER, Commissaire des stupéfiants.

M. Walter Lewis TREADWAY, M.D., F.A.C.P., Chirurgien général adjoint, Chef du Service de l'Hygiène publique des Etats-Unis, division de l'Hygiène mentale.

M. Sanborn YOUNG, Membre du Sénat de l'Etat de Californie.

Conseillers techniques:

M. Lawrence H. DUNHAM.

M. John D. FARNHAM.

Le Dr Lyndon F. SMALL.

Secrétaire:

M. Winthrop S. GREENE, Secrétaire de la Légation des Etats-Unis d'Amérique à Berne.

REPUBLIQUE ARGENTINE

Délégué:

Son Excellence le Dr Fernando PEREZ, Ambassadeur extraordinaire et plénipotentiaire près Sa Majesté le Roi d'Italie.

AUTRICHE

Délégués:

M. Emerich PFLÜGL, Envoyé extraordinaire et Ministre plénipotentiaire, Représentant permanent auprès de la Société des Nations.

Le Dr Bruno SCHULTZ, Directeur de Police et Conseiller aulique, Membre de la Commission consultative du trafic de l'opium et autres drogues nuisibles.

BELGIQUE

Délégué:

M. DE MYTTENAERE, Inspecteur principal des pharmacies à Hal.

BOLIVIE

Délégué:

Le Dr M. CUELLAR, Membre de la Commission consultative du trafic de l'opium et autres drogues nuisibles.

GRANDE-BRETAGNE ET IRLANDE DU NORD

ainsi que toutes parties de l'Empire britannique non Membres séparés de la Société des Nations.

Délégué:

Sir Malcolm DELEVINGNE, K.C.B., Adjoint permanent au Secrétaire d'Etat, Ministère de l'Intérieur.

Conseillers techniques:

M. M. D. PERRINS, du Ministère de l'Intérieur.

M. G. G. FITZMAURICE, du Ministère des Affaires étrangères, Conseiller juridique de la délégation.

Mr. Harry J. ANSLINGER, Commissioner of Narcotics.

Mr. Walter Lewis TREADWAY, M.D., F.A.C.P., Assistant Surgeon - General, United States Public Health Service, Chief, Division of Mental Hygiene.

Mr. Sanborn YOUNG, Member of the Senate of the State of California.

Technical Advisers:

Mr. Lawrence B. DUNHAM,

Mr. John D. FARNHAM,

Dr. Lyndon F. SMALL.

Secretary:

Mr. Winthrop S. GREENE, Secretary of the Legation of the United States of America at Berne.

ARGENTINE REPUBLIC

Delegate:

His Excellency Dr. Fernando PEREZ, Ambassador Extraordinary and Plenipotentiary to His Majesty the King of Italy.

AUSTRIA

Delegates:

M. Emerich PFLÜGL, Envoy Extraordinary and Minister Plenipotentiary, Permanent Representative accredited to the League of Nations.

Dr. Bruno SCHULTZ, Police Director and "Conseiller aulique", Member of the Advisory Committee on Traffic in Opium and Other Dangerous Drugs.

BELGIUM

Delegate:

M. DE MYTTENAERE, Principal Inspector of Chemistry at Hal.

BOLIVIA

Delegate:

Dr. M. CUELLAR, Member of the Advisory Committee on Traffic in Opium and Other Dangerous Drugs.

GREAT BRITAIN AND NORTHERN IRELAND

and all parts of the British Empire which are not separate Members of the League of Nations

Delegate:

Sir Malcolm DELEVINGNE, K.C.B., Permanent Deputy Under-Secretary in the Home Office.

Technical Advisers:

Mr. M. D. PERRINS, of the Home Office;

Mr. G. G. FITZMAURICE, of the Foreign Office, Legal Adviser of the Delegation.

CANADA

Délégués:

Le colonel C. H. L. SHARMAN, C.M.G., C.B.E., Chef de la Division des stupéfiants, Département des Pensions et de l'Hygiène publique.

Le Dr Walter A. RIDDELL, M.A., Ph.D. "Advisory Officer" du Dominion du Canada auprès de la Société des Nations.

Secrétaire:

M. E. D'ARCY MCGREER, deuxième Secrétaire à la Légation du Canada à Paris.

CHILI

Délégué:

M. Enrique GAJARDO, Membre de la Délégation permanente auprès de la Société des Nations.

CHINE

Délégués:

Le Dr WU LIEN-TEH, Directeur et fonctionnaire médical principal du Service antiseptique mandchourien à Kharbine, Directeur du Service national de quarantaine à Chang-Hai, Expert technique en chef de l'Administration de l'hygiène publique.

Son Excellence le Dr WOO KAISENG, Ministre plénipotentiaire, Directeur du Bureau permanent de la Délégation chinoise auprès de la Société des Nations.

Conseiller technique:

Le professeur Westel Woodbury WILLOUGHBY.

Délégué adjoint et Conseiller technique:

M. CHENG TING, Premier Secrétaire de Légation.

Secrétaire:

M. Roland H. OUANG, Attaché à la Légation de Chine à Berne.

COSTA-RICA

Délégué:

Le Dr Viriato FIGUEREDO LORA, Consul à Genève.

CUBA

Délégués:

Son Excellence M. Guillermo DE BLANCK, Envoyé extraordinaire et Ministre plénipotentiaire, Délégué permanent auprès de la Société des Nations.

Le Dr Benjamin PRIMELLES.

DANEMARK

Délégué:

M. Gustav RASMUSSEN, Chargé d'affaires à Berne.

VILLE LIBRE DE DANTZIG

Délégués:

Son Excellence le Dr Witold CHODZKO, Ancien Ministre, Chef de la Délégation.

CANADA

Delegates:

Colonel C. H. L. SHARMAN, C.M.G., C.B.E., Chief, Narcotic Division, Department of Pensions and National Health;

Dr. Walter A. RIDDELL, M.A., Ph.D., Dominion of Canada Advisory Officer accredited to the League of Nations.

Secretary:

Mr. E. D'ARCY MCGREER, Second Secretary to the Canadian Legation at Paris.

CHILE

Delegate:

M. Enrique GAJARDO, Member of the Permanent Delegation accredited to the League of Nations.

CHINA

Delegates:

Dr. WU LIEN-TEH, Director and Chief Medical Officer, Manchurian Plague Prevention Service, Harbin; Director, National Quarantine Service, Shanghai; Chief Technical Expert, National Health Administration.

His Excellency Dr. WOO KAISENG, Minister Plenipotentiary, Director of the Permanent Office of the Chinese Delegation to the League of Nations.

Technical Adviser:

Professor Westel Woodbury WILLOUGHBY.

Substitute and Technical Adviser:

M. CHENG TING, First Secretary of Legation.

Secretary:

M. Roland H. OUANG, Attaché to the Chinese Legation at Berne.

COSTA RICA

Delegate:

Dr. Viriato FIGUEREDO LORA, Consul at Geneva.

CUBA

Delegates:

His Excellency M. Guillermo DE BLANCK, Envoy Extraordinary and Minister Plenipotentiary, Permanent Delegate accredited to the League of Nations.

Dr. Benjamin PRIMELLES.

DENMARK

Delegate:

M. Gustav RASMUSSEN, Chargé d'affaires at Berne.

FREE CITY OF DANZIG

Delegates:

His Excellency Dr. Witold CHODZKO, Former Minister, Head of the Delegation.

Le Dr Guillaume ROZENBAUM, Conseiller
médical, Chef du Service d'hygiène.

REPUBLIQUE DOMINICAINE

Délégué:

M. Charles ACKERMANN, Consul général à
Genève.

EGYPTE

Délégué:

T. W. RUSSELL pacha, Commandant de la
police du Caire et Directeur du Bureau
central des informations relatives aux nar-
cotiques.

ESPAGNE

Délégué:

M. Julio CASARES, Chef de section au Minis-
tère des Affaires étrangères.

Délégué adjoint:

M. Paulino SUAREZ, Conseiller de l'Hygiène.

ETHIOPIE

Délégué:

Son Excellence le comte LAGARDE, duc d'EN-
torro, Ministre plénipotentiaire, Représen-
tant auprès de la Société des Nations.

FINLANDE

Délégué:

M. Evald GYLLENBÖGEL, Chargé d'Affaires
p.i. à Berne, Délégué permanent p.i. auprès
de la Société des Nations.

Délégué adjoint:

M. P. K. TARJANNE, Secrétaire de bureau au
Ministère des Affaires étrangères.

FRANCE

Délégué:

M. Gaston BOURCOIS, Consul de France, Chef
de la Délégation.

Conseillers techniques:

M. BOUGAULT, Professeur de chimie analy-
tique à la Faculté de pharmacie de Paris.

M. RAZET, Inspecteur principal du Service de
la répression des fraudes, Chef du Bureau
des stupéfiants au Ministère de l'Agriculture.

GRECE

Délégué:

M. R. RAPHAEL, Délégué permanent auprès
de la Société des Nations.

Délégué adjoint:

M. Alexandre CONTOUMAS, Premier Secré-
taire de la Délégation permanente auprès de
la Société des Nations.

GUATEMALA

Délégué:

M. Luis MARTINEZ MONT, Professeur de psy-
chologie expérimentale aux Ecoles secon-
daires de l'Etat.

Dr. Guillaume ROZENBAUM, Medical Adviser,
Head of the Health Service.

DOMINICAN REPUBLIC

Delegate:

M. Charles ACKERMANN, Consul-General at
Geneva.

EGYPT

Delegate:

T. W. RUSSELL Pasha, Chief of Police of
Cairo and Director of the Central Bureau
for Information with regard to Narcotics.

SPAIN

Delegate:

M. Julio CASARES, Head of Section at the
Ministry for Foreign Affairs.

Substitute:

M. Paulino SUAREZ, Health Adviser.

ABYSSINIA

Delegate:

His Excellency Count LAGARDE, Duc d'EN-
TOTTO, Minister Plenipotentiary, Repre-
sentative accredited to the League of Na-
tions.

FINLAND

Delegate:

M. Evald GYLLENBÖGEL, Chargé d'affaires
p. i. at Berne, Permanent Delegate p. i. ac-
credited to the League of Nations.

Substitute:

M. P. K. TARJANNE, "Secrétaire de Bureau"
in the Ministry for Foreign Affairs.

FRANCE

Delegate:

M. Gaston BOURCOIS, Consul of France, Head
of the Delegation.

Technical Advisers:

M. BOUGAULT, Professor of Analytical Chem-
istry at the Medical Faculty of Paris.

M. RAZET, Chief Inspector of the Service for
the Repression of Frauds, Head of the
Bureau for Narcotics to the Ministry of
Agriculture.

GREECE

Delegate:

M. R. RAPHAEL, Permanent Delegate accred-
ited to the League of Nations.

Substitute:

M. Alexandre CONTOUMAS, First Secretary of
the Permanent Delegation accredited to the
League of Nations.

GUATEMALA

Delegate:

M. Luis MARTINEZ MONT, Professor of Ex-
perimental Psychology in Secondary Schools
of State.

HEDJAZ, NEDJED ET DEPENDANCES

Délégué:

Son Excellence Cheik HAFIZ WAHBA, Envoyé extraordinaire et Ministre plénipotentiaire près Sa Majesté britannique.

Secrétaire:

ABD EL HAMID ELBABA.

HONGRIE

Délégué:

M. Jean PELÉNYI, Ministre résident, Chef de la Délégation auprès de la Société des Nations.

Délégués adjoints:

M. Zoltán BARANYAI, Conseiller à la Délégation auprès de la Société des Nations.

M. Alexandre MOZSONYI, Conseiller de section au Ministère de la Prévoyance sociale et du Travail.

Conseillers techniques:

Le Dr André UNGAR, Directeur général adjoint de la fabrique "Chinois" de Ujpest.

M. Nicolas WENDLER, Directeur de la Fabrique "Alcaloïda", de Büdszentzihály.

INDE

Délégué:

Le Dr R. P. PARANJPYE, Membre du Conseil de l'Inde.

Conseiller:

M. G. GRAHAM DIXON, de l'"India Office".

ETAT LIBRE D'IRLANDE

Délégué:

M. Sean LESTER, Délégué permanent auprès de la Société des Nations.

Délégué adjoint et Conseiller technique:

M. J. J. ANDERSON, Pharmacien-expert, Département de la Justice, Section des drogues nuisibles.

ITALIE

Délégués:

Son Excellence M. le Sénateur CAVAZZONI, ancien Ministre du Travail.

M. Giuseppe TEDALDI, du Ministère de l'Intérieur, Délégué sanitaire à l'étranger.

Le professeur C. E. FERRI, Avocat.

JAPON

Délégués:

Son Excellence M. Setsuzo SAWADA, Ministre plénipotentiaire, Directeur du Bureau du Japon auprès de la Société des Nations.

M. Shigeo OHDACHI, Secrétaire au Ministère de l'Intérieur, Chef de la Section administrative.

Conseillers techniques:

M. Jin MATSUO, Expert au Ministère de l'Intérieur.

HEJAZ, NEJD AND DEPENDENCIES

Delegate:

His Excellency Cheik HAFIZ WAHBA, Envoy Extraordinary and Minister Plenipotentiary to His Britannic Majesty.

Secretary:

ABD EL HAMID ELBABA.

HUNGARY

Delegate:

M. Jean PELÉNYI, Resident Minister, Head of the Delegation accredited to the League of Nations.

Substitutes:

M. Zoltán BARANYAI, Counsellor at the Delegation accredited to the League of Nations.

M. Alexandre MOZSONYI, Counsellor of Section at the Ministry of Social Welfare and Labour.

Technical Advisers:

Dr. André UNGAR, Assistant Director-General of the "Chinois" Factory at Ujpest.

M. Nicolas WENDLER, Director of the "Alcaloïda" Factory at Büdszentzihály.

INDIA

Delegate:

Dr. R. P. PARANJPYE, Member of the Council of India.

Adviser:

Mr. G. GRAHAM DIXON, of the India Office.

IRISH FREE STATE

Delegate:

Mr. Sean LESTER, Permanent Delegate accredited to the League of Nations.

Substitute Delegate and Technical Adviser:

Mr. J. J. ANDERSON, Pharmacist, Department of Justice, Dangerous Drugs Section.

ITALY

Delegates:

His Excellency Senator CAVAZZONI, former Minister of Labour.

M. Giuseppe TEDALDI, of the Ministry of Interior, Health Delegate abroad.

Professor C. E. FERRI, Advocate.

JAPAN

Delegates:

His Excellency M. Setsuzo SAWADA, Minister Plenipotentiary, Director of the Japanese Bureau accredited to the League of Nations.

M. Shigeo OHDACHI, Secretary at the Ministry for Home Affairs, Head of the Administrative Section.

Technical Advisers:

M. Jan MATSUO, Expert to the Ministry for Home Affairs.

M. Shiko KUSAMA, Secrétaire du Bureau du Japon auprès de la Société des Nations.

Secrétaires:

M. Wazaburo YAMAZAWA, Secrétaire du Bureau des monopoles du Gouvernement général de la Corée.

M. Shinichi SHIBUSAWA, Secrétaire d'Ambassade, Secrétaire du Bureau du Japon auprès de la Société des Nations.

M. Sabroh OHTA, Attaché à l'Ambassade du Japon à Londres.

M. Takeji KUSANOBU.

LETTONIE

Délégué:

M. Jules FELDMANS, Ministre plénipotentiaire, Délégué permanent auprès de la Société des Nations.

Délégué adjoint:

M. Wilhelm KALNIN, Secrétaire de la Délégation permanente auprès de la Société des Nations.

LIBERIA

Délégué:

Son Excellence le Dr Antoine SOTTILE, Envoyé extraordinaire et Ministre plénipotentiaire, Délégué permanent auprès de la Société des Nations.

LITHUANIE

Délégué:

M. Juozas SAKALAUSKAS, Chef de section au Ministère des Affaires étrangères.

LUXEMBOURG

Délégué:

M. Charles VERMAIRE, Consul à Genève.

MEXIQUE

Délégué:

M. Salvador MARTINEZ DE ALVA, Observateur permanent auprès de la Société des Nations.

MONACO

Délégué:

M. Conrad E. HENTSCH, Consul général à Genève.

NORVEGE

Délégué:

M. Th. G. THORSEN, Secrétaire général du Ministère de la Prévoyance sociale.

PANAMA

Délégué:

Le Dr Ernesto HOFFMANN, Consul général à Genève.

PARAGUAY

Délégué:

Son Excellence le Dr Ramon V. CABALLERO DE BEDOYA, Envoyé extraordinaire et Minis-

M. Shiko KUSAMA, Secretary to the Japanese Bureau accredited to the League of Nations.

Secretaries:

M. Wazaburo YAMAZAWA, Secretary of the Monopolies Office of the Government-General of Chosen.

M. Shinichi SHIBUSAWA, Secretary of Embassy, Secretary to the Japanese Bureau accredited to the League of Nations.

M. Sabroh OHTA, Attaché to the Japanese Embassy in London.

M. Takeji KUSANOBU.

LATVIA

Delegate:

M. Jules FELDMANS, Minister Plenipotentiary, Permanent Delegate accredited to the League of Nations.

Substitute:

M. Wilhelm KALNIN, Secretary to the Permanent Delegation accredited to the League of Nations.

LIBERIA

Delegate:

His Excellency Dr. Antoine SOTTILE, Envoy Extraordinary and Minister Plenipotentiary, Permanent Delegate accredited to the League of Nations.

LITHUANIA

Delegate:

M. Juozas SAKALAUSKAS, Head of Section at the Ministry for Foreign Affairs.

LUXEMBURG

Delegate:

M. Charles VERMAIRE, Consul at Geneva.

MEXICO

Delegate:

M. Salvador MARTINEZ DE ALVA, Permanent Observer accredited to the League of Nations.

MONACO

Delegate:

M. Conrad E. HENTSCH, Consul-General at Geneva.

NORWAY

Delegate:

M. Th. G. THORSEN, Secretary-General of the Norwegian Ministry of Social Welfare.

PANAMA

Delegate:

Dr. Ernesto HOFFMANN, Consul-General at Geneva.

PARAGUAY

Delegate:

His Excellency Dr. Ramon V. CABALLERO DE BEDOYA, Envoy Extraordinary and Minister

tre plénipotentiaire près le Président de la République française, Délégué permanent auprès de la Société des Nations.

PAYS-BAS

Délégué:

M. W. G. VAN WETTUM, Conseiller du Gouvernement pour les Affaires internationales de l'opium.

Secrétaire:

Le Dr A. H. PHILIPSE, Attaché de Légation.

PEROU

Délégué:

Son Excellence M. F. GARCIA CALDERON, Envoyé extraordinaire et Ministre plénipotentiaire près le Président de la République française.

Délégué adjoint:

M. José-Maria BARRETO, Délégué permanent auprès de la Société des Nations.

PERSE

Délégué:

Son Excellence M. A. SEPAHBODI, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil fédéral suisse, Délégué permanent auprès de la Société des Nations.

Délégué adjoint:

M. N. ENTÉZAM-WÉZIRY, Premier secrétaire de Légation.

POLOGNE

Délégués:

Son Excellence M. Witold CHODZKO, Ancien Ministre, Chef de la Délégation.

M. Jan TAYLOR, Chef adjoint de la Section des Traités au Ministère des Affaires étrangères.

Délégué adjoint:

M. Henri STEBELSKI, Rapporteur au Ministère des Affaires étrangères.

PORTUGAL

Délégués:

Son Excellence le Dr Augusto DE VASCONCELLOS, Ministre plénipotentiaire, Directeur général du Secrétariat portugais de la Société des Nations.

Le Dr Alexandro FERRAZ DE ANDRADE, Premier Secrétaire de Légation, Chef de la Chancellerie portugaise auprès de la Société des Nations.

ROUMANIE

Délégués:

Son Excellence M. Constantin ANTONIADE, Envoyé extraordinaire et Ministre plénipotentiaire auprès de la Société des Nations.

Le Dr Nicolas DELEANU, Professeur à l'Université de Bucarest.

Plenipotentiary to the President of the French Republic, Permanent Delegate accredited to the League of Nations.

THE NETHERLANDS

Delegate:

M. W. G. VAN WETTUM, Government Adviser for International Opium Questions.

Secretary:

Dr. A. H. PHILIPSE, Attaché of Legation.

PERU

Delegate:

His Excellency M. F. GARCIA CALDERON, Envoy Extraordinary and Minister Plenipotentiary to the President of the French Republic.

Substitute:

M. José-Maria BARRETO, Permanent Delegate accredited to the League of Nations.

PERSIA

Delegate:

His Excellency M. A. SEPAHBODI, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council, Permanent Delegate accredited to the League of Nations.

Substitute:

M. N. ENTÉZAM-WÉZIRY, First Secretary of Legation.

POLAND

Delegates:

His Excellency M. Witold CHODZKO, Former Minister, Head of the Delegation.

M. Jan TAYLOR, Assistant Head of the Treaty Section at the Ministry for Foreign Affairs.

Substitute:

M. Henri STEBELSKI, "Rapporteur" to the Ministry for Foreign Affairs.

PORTUGAL

Delegates:

His Excellency Dr. Augusto DE VASCONCELLOS, Minister Plenipotentiary, General Director of the Portuguese Secretariat of the League of Nations.

Dr. Alexandro FERRAZ DE ANDRADE, First Secretary of Legation, Chief of the Portuguese Office accredited to the League of Nations.

ROUMANIA

Delegates:

His Excellency M. Constantin ANTONIADE, Envoy Extraordinary and Minister Plenipotentiary accredited to the League of Nations.

Dr. Nicolas DELEANU, Professor at the University of Bucharest.

SAINT-MARIN

Délégué:

Le professeur C. E. FERRI, avocat.

SIAM

Délégué:

Son Altesse Sérénissime le Prince DAMRAS, Envoyé extraordinaire et Ministre plénipotentiaire près Sa Majesté britannique, Représentant permanent auprès de la Société des Nations.

Secrétaire:

M. S. VARASIRI, Attaché de Légation à Londres.

UNION DES REPUBLIQUES SOVIETISTES SOCIALISTES

Délégués:

M. Dimitri BOGOMOLOFF, Conseiller de l'Ambassade de l'Union des Républiques soviétistes socialistes à Londres.

M. Georges LACHKEVITCH, Conseiller juridique de l'Ambassade de l'Union des Républiques soviétistes socialistes à Paris.

M. Haim WEINBERG, Secrétaire de l'Ambassade de l'Union des Républiques soviétistes socialistes à Rome.

SUEDE

Délégué:

Le Dr Erik Rudolf SJÖSTRAND, Conseiller pour les Affaires sociales.

Conseiller technique:

M. Ernst MATERN, Chef de section à la Direction générale des Services médicaux.

SUISSE

Délégués:

M. Paul DINICHERT, Ministre plénipotentiaire, Chef de la Division des Affaires étrangères du Département politique fédéral.

Le Dr Henri CARRIÈRE, Directeur du Service fédéral de l'Hygiène publique.

Conseiller juridique:

M. Camille GORGÉ, Premier Chef de section au Département politique fédéral.

TCHÉCOSLOVAQUIE

Délégué:

Son Excellence M. Zdeněk FIERLINGER, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil fédéral suisse, Délégué permanent auprès de la Société des Nations, Chef de la délégation.

Délégué adjoint:

Le Dr Jaroslav HRDLIČKA, Conseiller ministériel au Ministère de l'Hygiène publique.

Conseillers techniques:

M. Ph. M. Jaroslav BOHUTŮNSKY, Conseiller supérieur en pharmacie au Ministère de l'Hygiène publique.

SAN MARINO

Delegate:

Professor C. E. FERRI, Advocate.

SIAM

Delegate:

His Serene Highness Prince DAMRAS, Envoy Extraordinary and Minister Plenipotentiary to His Britannic Majesty, Permanent Representative accredited to the League of Nations.

Secretary:

M. S. VARASIRI, Attaché of Legation in London.

UNION OF SOVIET SOCIALIST REPUBLICS

Delegates:

M. Dimitri BOGOMOLOFF, Counsellor to the Embassy of the Union of Soviet Socialist Republics at London.

M. Georges LACHKEVITCH, Legal Adviser to the Embassy of the Union of Soviet Socialist Republics at Paris.

M. Haim WEINBERG, Secretary of the Embassy of the Union of Soviet Socialist Republics at Rome.

SWEDEN

Delegate:

Dr. Erik Rudolf SJÖSTRAND, Adviser on Social Questions.

Technical Adviser:

M. Ernst MATERN, Head of Section in the General Direction of Medical Services.

SWITZERLAND

Delegates:

M. Paul DINICHERT, Minister Plenipotentiary, Chief of the Division for Foreign Affairs of the Federal Political Department.

Dr. Henri CARRIÈRE, Director of the Federal Service of Public Health.

Legal Adviser:

M. Camille GORGÉ, First Chief of Section to the Federal Political Department.

CZECHOSLOVAKIA

Delegate:

His Excellency M. Zdeněk FIERLINGER, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council, Permanent Delegate accredited to the League of Nations, Head of the Delegation.

Substitute:

Dr. Jaroslav HRDLIČKA, Ministerial Counsellor in the Ministry of Public Health.

Technical Advisers:

M. Ph. M. Jaroslav BOHUTŮNSKY, Senior Adviser in Chemistry in the Ministry of Public Health.

M. Robert FRANK, Directeur de la Manufacture chimique de Chrást.

Secrétaire:

M. Karel TRPÁK, Secrétaire de la Légation tchécoslovaque à Berne.

TURQUIE

Délégués:

HÜSNÜ HASSAN bey, Vice-Président de la Grande Assemblée Nationale de Turquie.

SUBET ZIYA bey, Conseiller politique au Ministère des Affaires étrangères.

ASSIM ISMAÏL bey, Directeur général de l'Hygiène publique au Ministère de l'Hygiène et de l'Assistance sociale.

Conseiller technique:

MEHMET ALI TAYYAR bey, Conseiller technique pour l'agriculture au Ministère de l'Economie.

URUGUAY

Délégué:

Son Excellence le Dr Alfredo DE CASTRO, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil fédéral suisse.

Secrétaire:

M. Juan Carlos RISSO SIENRA, Secrétaire de la Légation d'Uruguay en Suisse.

VENEZUELA

Délégué:

Le Dr L. G. CHACÍN-ITRIAGO, Chargé d'affaires à Berne, Membre de l'Académie de médecine de Caracas.

YUGOSLAVIE

Délégué:

Son Excellence M. I. CHOUMENKOVITCH, Ministre plénipotentiaire, Délégué permanent auprès de la Société des Nations.

Délégués adjoints:

M. S. OBRADOVITCH, Chef de section au Ministère du Commerce et de l'Industrie.

M. D. MILITCHEVITCH, Secrétaire de la Chambre de l'Industrie à Belgrade.

Conseiller technique:

M. V. DJOURDJEVITCH, Secrétaire de la Chambre de commerce de Skoplje.

Participants à la Conférence à titre d'observateurs:

AFGHANISTAN

Son Excellence ABDUL HUSSEIN AZIZ, Envoyé extraordinaire et Ministre plénipotentiaire près Sa Majesté le Roi d'Italie.

ETATS-UNIS DU BRESIL

M. Carlos DE CARVALHO SOUZA, Consul général à Genève.

M. Robert FRANK, Director of the Chemical Factory of Chrást.

Secretary:

M. Karel TRPÁK, Secretary of the Czechoslovak Legation in Berne.

TURKEY

Delegates:

HÜSNÜ HASSAN Bey, Vice-President of the Great National Assembly of Turkey.

SUBET ZIYA Bey, Political Adviser to the Ministry for Foreign Affairs.

ASSIM ISMAÏL Bey, Director-General of Public Health in the Ministry of Health and Social Welfare.

Technical Adviser:

MEHMET ALI TAYYAR Bey, Technical Adviser for Agriculture in the Ministry of Economy.

URUGUAY

Delegate:

His Excellency Dr. Alfredo DE CASTRO, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council.

Secretary:

M. Juan Carlos RISSO SIENRA, Secretary of the Legation of Uruguay in Switzerland.

VENEZUELA

Delegate:

Dr. L. G. CHACÍN-ITRIAGO, Chargé d'affaires at Berne, Member of the Medical Academy of Caracas.

YUGOSLAVIA

Delegate:

His Excellency M. I. CHOUMENKOVITCH, Minister Plenipotentiary, Permanent Delegate accredited to the League of Nations.

Substitutes:

M. S. OBRADOVITCH, Head of Section in the Ministry of Commerce and Industry.

M. D. MILITCHEVITCH, Secretary of the Chamber of Industry at Belgrade.

Technical Adviser:

M. V. DJOURDJEVITCH, Secretary of the Chamber of Commerce of Skoplje.

Participating at the Conference as Observers:

AFGHANISTAN

His Excellency ABDUL HUSSEIN AZIZ, Envoy Extraordinary and Minister Plenipotentiary to His Majesty the King of Italy.

UNITED STATES OF BRAZIL

M. Carlos DE CARVALHO SOUZA, Consul-General at Geneva.

ESTONIE

Son Excellence M. A. SCHMIDT, Envoyé extraordinaire et Ministre plénipotentiaire, Délégué permanent auprès de la Société des Nations.

Participants à la Conférence à titre d'experts en vertu d'une décision du Conseil:

M. W. E. DIXON, Docteur en médecine, Professeur à l'Université de Cambridge, Expert en questions pharmacologiques.

M. ERICH VON KNAFFL-LENZ, Docteur en médecine et philosophie (chimie), Professeur à l'Université de Vienne, Expert en questions pharmacologiques et pharmaceutiques.

M. M. TIFFENEAU, Docteur en médecine, Professeur à la Faculté de médecine de Paris, Expert en questions pharmacologiques et chimiques.

M. P. WOLFF, Docteur en médecine et philosophie (chimie), Privat-docent à l'Université de Berlin, Expert en questions médicales.

Participant à la Conférence à titre consultatif en vertu d'une décision du Conseil:

Son Excellence le Dr Augusto DE VASCONCELLOS, Président de la Commission consultative du trafic de l'opium et autres drogues nuisibles.

COMITE CENTRAL PERMANENT DE L'OPIMUM

M. L. A. LYALL, Président du Comité, présent à la Conférence à titre consultatif en vertu d'une décision du Conseil.

Assisté de:

Dr OTTO ANSELMINO, Membre du Comité.

M. HERBERT L. MAY, Membre du Comité, qui, en conséquence, se sont réunis à Genève.

Le Conseil de la Société des Nations a appelé aux fonctions de président de la Conférence:

M. le Sénateur Louis DE BROUCKÈRE.

Les travaux du Secrétariat étaient confiés par le Secrétaire général de la Société des Nations à:

M. E. E. EKSTRAND, Directeur des Sections du trafic de l'opium et des questions sociales, Secrétaire général de la Conférence, et aux Membres suivants de la Section du trafic de l'opium et de la Section juridique du Secrétariat de la Société des Nations: M. H. DUNCAN HALL, secrétaire; M. Bertil A. RENBORG, secrétaire adjoint; M. P. BARANDON, conseiller juridique de la Conférence.

A la suite des réunions tenues du 27 mai au 13 juillet 1931, les Actes ci-après énumérés ont été arrêtés:

I. Convention pour limiter la fabrication et réglementer la distribution des stupéfiants.

ESTONIA

His Excellency M. A. SCHMIDT, Envoy Extraordinary and Minister Plenipotentiary, Permanent Delegate accredited to the League of Nations.

Participating at the Conference as Experts in virtue of a decision of the Council:

Mr. W. E. DIXON, Doctor of Medicine, Professor at the University of Cambridge, Expert on Pharmacological Questions.

M. ERICH VON KNAFFL-LENZ, Doctor of Medicine and Philosophy (Chemistry), Professor at the University of Vienna, Expert in Pharmacological and Pharmaceutical Questions.

M. M. TIFFENEAU, Doctor of Medicine, Professor at the Medical Faculty of Paris, Expert in Pharmacological and Chemical Questions.

M. P. WOLFF, Doctor of Medicine and Philosophy (Chemistry), Privat-docent at the University of Berlin, Expert in Medical Questions.

Participating at the Conference in an advisory capacity in virtue of a decision of the Council:

His Excellency Dr. Augusto DE VASCONCELLOS, President of the Advisory Committee on Traffic in Opium and Other Dangerous Drugs.

PERMANENT CENTRAL OPIUM BOARD

Mr. L. A. LYALL, President of the Board, attending the Conference in an advisory capacity, in virtue of a decision of the Council.

Assisted by:

Dr. OTTO ANSELMINO, Member of the Board.

Mr. HERBERT L. MAY, Member of the Board, who accordingly assembled at Geneva.

The Council of the League of Nations appointed as President of the Conference:

M. le Sénateur Louis DE BROUCKÈRE.

The Secretarial work of the Conference was entrusted by the Secretary-General of the League of Nations to:

M. E. E. EKSTRAND, Director of the Sections for Opium Traffic and for Social Questions, Secretary-General of the Conference, and to the following members of the Section for Opium Traffic and of the Legal Section of the Secretariat of the League of Nations: Mr. H. DUNCAN HALL, Secretary; M. Bertil A. RENBORG, Assistant Secretary; and M. P. BARANDON, Legal Adviser to the Conference.

In the course of a series of meetings between May 27th and July 13th, 1931, the instruments hereinafter enumerated were drawn up:

I. Convention limiting the Manufacture and regulating the Distribution of Narcotic Drugs;

II. Protocole de signature de la Convention.
La Conférence a également adopté les recommandations ci-après :

I.

La Conférence,

Rappelant la proposition faite par la Commission consultative du trafic de l'opium et autres drogues nuisibles, dans le Code modèle destiné au contrôle administratif du trafic des stupéfiants¹ qui a été établi lors de sa onzième session, proposition tendant à ce que, dans les pays dont l'organisation administrative permet une telle procédure, la surveillance du commerce des stupéfiants, dans son ensemble, soit aux mains d'une autorité unique, en vue de l'unification de toutes les mesures de contrôle applicables à ce commerce, et à ce que dans les pays où cette surveillance est aux mains de plusieurs autorités, des mesures soient prises pour établir une coordination entre ces autorités :

Recommande que les Membres de la Société des Nations et les Etats non membres qui ne possèdent pas actuellement une autorité unique, envisagent aussitôt l'intérêt qu'il y aurait à en établir une, ayant pour mission de réglementer, de surveiller et de contrôler le trafic de l'opium et autres drogues nuisibles, ainsi que d'empêcher et de combattre la toxicomanie et le trafic illicite, et que lesdits Membres de la Société des Nations et Etats non membres fassent rapport au Secrétaire général de la Société des Nations, dans un délai d'une année à partir de la présente date, sur les résultats de leur examen de cette question.

II.

La Conférence,

Reconnaissant que le Code modèle susmentionné a été d'une valeur considérable pour un certain nombre de gouvernements auxquels il a servi de guide pour l'établissement d'une législation et de mesures administratives tendant à l'application de la Convention de Genève sur leurs territoires,

Recommande qu'un code semblable soit établi avant l'entrée en vigueur de la Convention signée à la date de ce jour et soit communiqué aux gouvernements, en les priant de s'inspirer autant que possible de ce code pour établir les mesures législatives et administratives nécessaires en vue de l'application dans leurs territoires de ladite Convention,

Prie le Conseil de la Société des Nations de demander à la Commission consultative du trafic de l'opium et autres drogues nuisibles d'établir ce code.

III.

La Conférence,

Ayant décidé, conformément à l'avis des experts attachés à la Conférence, de comprendre

¹ Document C.241.1928.XI, Annexe VIII.

II. Protocol of Signature of the Convention.
The Conference also adopted the following recommendations:

I.

The Conference:

Recalling the proposal made by the Advisory Committee on Traffic in Opium and Other Dangerous Drugs in the Model Code for the Administrative Control of the Drug Traffic,¹ which was drawn up at its eleventh session to the effect that, in countries the administrative organisation of which allows of such a procedure, the supervision of the trade in narcotics as a whole should be in the hands of a single authority, so that all supervisory measures over this trade may be unified; and that, in countries where this supervision is in the hands of several authorities, steps should be taken to establish co-ordination among them:

Recommends that such Members of the League of Nations and non-member States as do not at present possess such a single authority should forthwith consider the desirability of establishing one, with the duty of regulating, supervising and controlling the traffic in opium and other dangerous drugs and of preventing and combating drug addiction and the illicit traffic; and that they should report to the Secretary-General of the League of Nations within a period of one year from the present date on the results of their examination of this question.

II.

The Conference:

Recognising that the Model Code above referred to has been of considerable value to a number of Governments as a guide in the framing of legislation and administrative measures for the application of the Geneva Convention in their territories,

Recommends that a similar Code should be drawn up before the entry into force of the Convention signed this day, and should be circulated to Governments with a request that they should be guided as far as possible by the Code in framing the necessary legislative and administrative measures for the application in their territories of the said Convention;

Requests the Council of the League of Nations to ask the Advisory Committee on Traffic in Opium and Other Dangerous Drugs to prepare such a Code.

III.

The Conference:

Having decided, in accordance with the advice of the Experts attached to the Conference,

¹ Document C.241.1928.XI, Annex VIII.

parmi les "drogues" qui doivent être soumises pleinement aux dispositions de la présente Convention et de la Convention de Genève (groupe I) certaines drogues qui ne tombent pas actuellement sous le coup de la Convention de Genève et de la Convention de La Haye de 1912,

Recommande:

1. Que le Conseil de la Société des Nations demande au Comité d'hygiène de la Société d'envisager immédiatement l'intérêt qu'il y aurait à faire tomber ces "drogues" sous le coup de la Convention de Genève, conformément à la procédure de l'article 10 de cette Convention,

2. Que le Conseil attire l'attention des gouvernements des pays auxquels la Convention de La Haye s'applique, mais auxquels la Convention de Genève ne s'applique pas sur la proposition formulée dans la présente Convention et sur le rapport des experts, relativement aux dispositions de l'article 14 *d*) de la Convention de La Haye.

IV.

La Conférence,

Recommande que les gouvernements envisagent la question de savoir s'il est désirable d'établir un monopole d'Etat sur le commerce et, si c'est nécessaire, sur la fabrication des "drogues" visées par la Convention signée à la date de ce jour.

[La délégation allemande a déclaré qu'elle ne pouvait pas accepter cette recommandation.]

V.

La Conférence,

Considérant qu'en vue de combattre, d'une manière plus efficace, la contrebande et l'abus des substances visées dans la Convention en date de ce jour, il est nécessaire de compléter, par un accord international, les sanctions pénales prévues à l'article 20 de la Convention de La Haye de 1912 et à l'article 28 de la Convention de Genève;

Considérant que la Commission consultative du trafic de l'opium et autres drogues nuisibles a été saisie, par la Commission internationale de police criminelle, d'un projet de convention internationale pour la répression du trafic illicite des drogues nuisibles s'inspirant dans ses grandes lignes de la Convention du 20 avril 1929 contre le faux monnayage:

Emet le vœu que sur la base des travaux entrepris par la Commission consultative, une convention soit conclue, dans le plus bref délai, pour la poursuite et la punition des infractions à la réglementation de la fabrication, du commerce et de la détention des drogues nuisibles;

Et prie le Conseil d'attirer l'attention des gouvernements sur l'importance d'une telle conven-

to include among the drugs which should be subject to the full provisions of this Convention and of the Geneva Convention (Group I) certain drugs not at present brought under the Geneva Convention and the Hague Convention of 1912:

Recommends:

(1) That the Council of the League of Nations should request the Health Committee of the League to consider forthwith the desirability of bringing these drugs under the Geneva Convention, in accordance with the procedure of Article 10 of that Convention;

(2) That the Council should call the attention of Governments of countries to which the Hague Convention applies, but to which the Geneva Convention does not apply, to the proposal in this Convention and to the report of the Experts, with reference to the provisions of Article 14 (*d*) of the Hague Convention.

IV.

The Conference:

Recommends that Governments should consider the desirability of establishing a State monopoly over the trade in, and, if necessary, over the manufacture of, the drugs covered by the Convention signed on this day's date.

[The German delegation stated that it could not accept this recommendation.]

V.

The Conference:

Considering that, in order to combat more efficiently the smuggling and abuse of the substances covered by the Convention of this day's date, it is necessary by means of an international agreement to supplement the penalties provided for in Article 20 of the Hague Convention of 1912 and in Article 28 of the Geneva Convention;

Considering that the Advisory Committee on Traffic in Opium and Other Dangerous Drugs has been presented by the International Criminal Police Commission with a draft international convention for the suppression of the illicit traffic in narcotic drugs the main features of which are based on the Convention of April 20th, 1929, against Counterfeit Currency:

Expresses the wish that, on the basis of the work undertaken by the Advisory Committee, a Convention may be concluded with the least possible delay for the prosecution and punishment of breaches of the law relating to the manufacture of, trade in, and possession of, narcotic drugs;

And requests the Council to draw the attention of Governments to the importance of such

tion, afin de hâter la réunion de la Conférence qui doit conclure une convention sur ce sujet.

VI.

La Conférence,

Reconnaissant le caractère très dangereux de la diacétylmorphine comme drogue engendrant la toxicomanie et la possibilité dans la plupart des cas, sinon dans tous, de la remplacer par d'autres drogues moins dangereuses,

Recommande que chaque gouvernement examine avec le corps médical la possibilité d'abolir ou de restreindre son usage et communique les résultats de cet examen au Secrétaire général de la Société des Nations.

VII.

La Conférence,

Recommande que les gouvernements étudient la possibilité d'appliquer le système de contrôle international prévu dans la Convention de Genève à toute préparation contenant l'une quelconque des "drogues" comprises dans le groupe I, quelle que soit la teneur en drogue de cette préparation.

La Conférence recommande en outre que le Conseil de la Société des Nations invite la Commission consultative du trafic de l'opium et autres drogues nuisibles à examiner la question.

[La délégation allemande a déclaré qu'elle ne pourrait pas accepter ces recommandations.]

VIII.

La Conférence,

Recommande qu'en vue de faciliter l'application des mesures tendant à empêcher la toxicomanie et le trafic illicite, les gouvernements envisagent la possibilité d'exclure du bénéfice de la clause de la nation la plus favorisée, dans les traités et accords commerciaux conclus à l'avenir, les substances auxquelles la Convention de Genève et la présente Convention s'appliquent.

[Les délégations de l'Allemagne, du Danemark, des Pays-Bas, de la Suisse, de la Suède et du Siam ont déclaré qu'elles ne pouvaient pas accepter cette recommandation.]

IX.

La Conférence,

Considérant que, sous réserve des fluctuations possibles dans les besoins mondiaux pour des fins médicales et scientifiques, les quantités de morphine, de diacétylmorphine, et de cocaïne fabriquées pour être utilisées comme telles pendant la période antérieure à l'entrée en vigueur de la Convention signée à la date de ce jour, ne doivent pas dépasser le total moyen des besoins mondiaux, basés sur la moyenne des besoins médicaux et scientifiques des divers pays, et que les études effectuées par le Secrétariat de la

a Convention, in order to hasten the meeting of a Conference to conclude a convention on this question.

VI.

The Conference:

Recognising the highly dangerous character of diacetylmorphine as a drug of addiction and the possibility in most, if not all, cases of replacing it by other drugs of a less dangerous character;

Recommends that each Government should examine in conjunction with the medical profession the possibility of abolishing or restricting its use, and should communicate the results of such examination to the Secretary-General of the League of Nations.

VII.

The Conference:

Recommends that the Governments should study the possibility of applying the system of international control provided in the Geneva Convention to every preparation containing any of the drugs included in Group I, whatever the drug content of the preparation.

The Conference further recommends that the Council of the League of Nations should invite the Advisory Committee on Traffic in Opium and Other Dangerous Drugs to examine the question.

[The German delegation stated that it could not accept these recommendations.]

VIII.

The Conference:

Recommends that, in order to facilitate the application of the measures directed against drug addiction and the illicit traffic, Governments should consider the possibility of excluding from the benefits of most-favoured-nation clauses in future commercial treaties and agreements the substances to which the Geneva Convention and this Convention apply.

[The delegations of Denmark, Germany, the Netherlands, Siam, Sweden and Switzerland stated that they could not accept this recommendation.]

IX.

The Conference:

Considering that, subject to possible fluctuations in world requirements for medical and scientific purposes, the amounts of morphine, diacetylmorphine and cocaine manufactured for use as such during the period prior to the coming into force of the Convention signed to-day should not exceed the average amount of the total world needs, based on the average medical and scientific requirements of the individual countries and that the studies made by the Secretariat of the League of Nations in documents of

Société des Nations dans les documents de la Conférence (document L.F.S.3(1) — Parties I, II, et III, 8, 61 et 65), pour les années 1928, 1929 et 1930, évaluent approximativement comme suit le total actuel des besoins mondiaux de ces drogues pour leur usage comme telles:

	Tonnes
Morphine	9
Diacétylmorphine	2
Cocaïne	5½

Prie le Conseil de la Société des Nations de charger le Secrétaire général d'attirer l'attention des Membres de la Société des Nations et des Etats non membres sur ces documents et sur la présente résolution; et

Recommande qu'en attendant ladite entrée en vigueur de la Convention signée à la date de ce jour, les pays fabriquant ces drogues limitent autant que possible leur fabrication pour leur usage comme telles aux quantités requises pour la consommation intérieure et l'exportation pour les fins médicales et scientifiques.

X.

La Conférence,

Emet le vœu que la Société des Nations soit mise en mesure d'attribuer des prix comme récompense pour les résultats des recherches entreprises dans le but de trouver des médicaments qui, tout en produisant les mêmes effets thérapeutiques que les drogues, ne donnent pas lieu à l'accoutumance.

EN FOI DE QUOI les délégués ont signé le présent Acte.

Fait à Genève, le treize juillet mil neuf cent trente et un en simple expédition, qui sera déposée dans les archives du Secrétariat de la Société des Nations; copie conforme en sera remise à tous les Etats représentés à la Conférence.

Le Président de la Conférence:

L. DE BROUCKÈRE

Le Secrétaire général de la Conférence:

Eric Einar EKSTRAND

ALLEMAGNE

Freiherr von RHEINBABEN
Dr KAHLER

REPUBLIQUE ARGENTINE

ad referendum
Fernando PEREZ

AUTRICHE

E. PFLÜGL
Dr Bruno SCHULTZ

BELGIQUE

Dr F. DE MYTTENAERE

BOLIVIE

M. CUELLAR

the Conference (documents L.F.S.3(1)—Parts I, II and III, 8, 61 and 65) for the years 1928, 1929 and 1930 have resulted in an estimate of the total present world requirements of these drugs for use as such which is approximately as follows:

	Tons
Morphine	9
Diacetylmorphine	2
Cocaine	5½

Requests the Council of the League of Nations to instruct the Secretary-General to draw the attention of the Members of the League and the States non-members to these documents and to the present resolution; and

Recommends that, pending the entry into force of the Convention signed to-day, the countries manufacturing these drugs shall limit the manufacture of these drugs for use as such as nearly as possible to the quantities required for domestic consumption, and export for medical and scientific purposes.

X.

The Conference:

Recommends that the League of Nations be enabled to give prizes as a reward for results obtained by research work for the purpose of discovering medicines which, although producing the same therapeutic effects as the drugs, do not give rise to drug addiction.

IN FAITH WHEREOF the Delegates have signed the present Act.

DONE at Geneva, the thirteenth day of July, one thousand nine hundred and thirty-one, in a single copy which shall be deposited in the archives of the Secretariat of the League of Nations and of which authenticated copies shall be delivered to all States represented at the Conference.

The President of the Conference:

The Secretary-General of the Conference:

GERMANY

ARGENTINE REPUBLIC

AUSTRIA

BELGIUM

BOLIVIA

GRANDE-BRETAGNE ET
IRLANDE DU NORD

ainsi que toutes parties de l'Empire
britanniques non Membres séparés
de la Société des Nations.

GREAT BRITAIN AND
NORTHERN IRELAND

and all parts of the British Empire
which are not separate Members
of the League of Nations.

	Malcolm DELEVINONE	
CANADA	C. H. L. SHARMAN W. A. RIDDELL	CANADA
CHILI	Enrique J. GAJARDO V.	CHILE
COSTA-RICA	Viriato FIGUEREDO LORA	COSTA RICA
CUBA	G. DE BLANCK Dr B. PRIMELLES	CUBA
DANEMARK	Gustav RASMUSSEN	DENMARK
REPUBLIQUE DOMINICAINE	Ch. ACKERMANN	DOMINICAN REPUBLIC
EGYPTE	T. W. RUSSELL	EGYPT
ESPAGNE	Julio CASARES	SPAIN
ETHIOPIE	Cte LAGARDE duc d'ENTOTTO	ABYSSINIA
FRANCE	G. BOURGOIS	FRANCE
GRECE	R. RAPHAËL A. CONTOUMAS	GREECE
GUATEMALA	Luis MARTINEZ MONT	GUATEMALA
HEDJAZ, NEDJED ET DEPENDANCES	HAFIZ WAHBA	HEJAZ, NEJD AND DEPENDENCIES
HONGRIE	Jean PELÉNYI	HUNGARY
INDE	R. P. PARANJPYE	INDIA
ITALIE	CAVAZZONI Stefano	ITALY
JAPON	S. SAWADA S. OHDACHI	JAPAN
LITHUANIE	J. SARALAIUSKAS	LITHUANIA
LUXEMBOURG	Ch. G. VERMAIRE	LUXEMBURG
MEXIQUE	S. MARTINEZ DE ALVA	MEXICO
MONACO	C. HENTSCH	MONACO

PANAMA	Dr ERNESTO HOFFMANN	PANAMA
PARAGUAY	R. V. CABALLERO DE BEDOYA	PARAGUAY
PAYS-BAS	V. WETTUM	THE NETHERLANDS
POLOGNE	CHODŹKO	POLAND
PORTUGAL	Augusto DE VASCONCELLOS A. M. FERRAZ DE ANDRADE	PORTUGAL
SAINT-MARIN	FERRI Carlo Emilio	SAN MARINO
SIAM	DAMRAS	SIAM
SUEDE	Erik SJÖSTRAND	SWEDEN
SUISSE	Paul DINICHERT Dr H. CARRIÈRE	SWITZERLAND
TCHECOSLOVAQUIE	Ed. FIERLINGER	CZECHOSLOVAKIA
URUGUAY	Alfredo DE CASTRO	URUGUAY
VENEZUELA	<i>ad referendum</i> L. G. CHACÍN ITRIAGO	VENEZUELA

Le Président de la Commission consultative du trafic de l'opium et autres drogues nuisibles:

The President of the Advisory Committee on Traffic in Opium and Other Dangerous Drugs:

Augusto DE VASCONCELLOS

CERTIFICATION

I hereby certify that the attached document is a true copy of the English and French texts of the Convention for Limiting the Manufacture and Regulating the Distribution of Narcotic Drugs done at Geneva on 13 July 1931 and Lake Success, New York on 11 December 1946, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

United Nations
New York, June 2005

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais et français de la Convention pour limiter la fabrication et régler la distribution des stupéfiants fait à Genève le 13 juillet 1931 et Lake Success (New York) le 11 décembre 1946, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques

Organisation des Nations Unies
New York, juin 2005

Certified true copy VI.7
Copie certifiée conforme VI.7
November 2004